MR. DEPUTY CHAIRMAN: Okay. We will allow it during the Zero Hour. ...(Interruptions).... Your notice will be considered for Zero Hour. It will be taken up. ...(Interruptions).... It will be taken up. ...(Interruptions)... You have given a Zero Hour notice, but today there is no Zero Hour. ...(Interruptions)...

DR. MANOHAR JOSHI: Sir, people have come from thousands of miles. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: People will come, but notice has to be there. ...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Sir, this Zero Hour notice may be converted and taken up in Calling Attention tomorrow. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: This is what I am saying. ...(Interruptions)... राउत जी, आप अपनी सीट पर जाइए।...(व्यवधान)... Please allow discussion on the Short Duration. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, Jaitapur issue is a serious issue. ...(Interruptions)... We should discuss this issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am saying that it will be considered. ...(Interruptions)... आपने raise किया...(व्यवधान)... जोशी जी, आप बैठ जाइए।...(व्यवधान)...

DR. MANOHAR JOSHI: Sir, if you don't allow us to speak on the issue, we have to stage a walk out in protest. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You can raise it tomorrow during the Zero Hour. ... (Interruptions)...

DR. MANOHAR JOSHI: Sir, the Shiv Sena is protesting against this. ... (Interruptions)...

श्री उपसभापतिः राउत जी, आप अपनी सीट पर जाकर बैठिए। आपके नेता बोल रहे हैं।...(व्यवधान)...

DR. MANOHAR JOSHI: We are staging a walk-out on this issue because the Government is not taking any action. ...(Interruptions)... The project is still going on even when the people are protesting. ...(Interruptions)...

(At this stage some Hon. Members left the Chamber.)

SHORT DURATION DISCUSSION

Statement regarding Commonwealth Games, 2010 and the developments that have been place thereafter

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Mr. Deputy Chairman, Sir,

some days ago a newspaper item appeared in a section of the media as to what the Comptroller and Auditor General was likely to say. As soon as that news appeared, — because the finger was pointing to the Office of the Prime Minister,— a nervous PMO, got our friend, Mr. Ajay Maken, the Minister of State in the Ministry of Youth Affairs and Sports, to make a hurried statement that very day.

The statement deals with the structure under which the Commonwealth Games were conducted. Sir, I have my full admirations, as also sympathies, for my friend, Mr. Maken, for more than one reason. There is no impropriety that he did in connection with the Games. I have sitting in front of me, at least, two former Ministers who were, if I may call them, the vigilant and the moral objectors. They were the 'whistleblowers' who were trying to object to what was going on, and, curiously, they both went out of Government. But, Sir, Mr. Maken's statement reveals very little. It conceals much more, and one of the questions that really arises is, why does it conceal so much of information in relation to the Games and tries to side-step the real issue as to how the structure for the Commonwealth Games is really created?

Sir, the Commonwealth Games were a major international event. There was a larger objective that one such international event is held in a city like Delhi; you are able to showcase India to the rest of the world; you are able to promote Indian sportspersons and then gradually try and emerge as a world's sporting power. Sir, it is the regret of everyone in this country that what was intended to be a major international sporting event converted itself into a massive scandal due to the manner in which the structure of the Games was created, the manner in which various executing agencies were empowered to go ahead and award contracts, the large sum of taxpayers' money which was spent on various projects, and the disproportionately high costs at which the projects were undertaken. And, these are all kinds of agencies. You had the Sports Authority of India; you had the CPWD; you had the NDMC; you had the DDA; you had the Government of Delhi. Each one of these agencies which organized these various projects spent literally thousands of crores on each one of them. How much of this money has been squandered away, how much of this money has been usurped, still remains a major national concern, and we find today that by a statement of this kind, an effort is being made to conceal as to who are really responsible.

Sir, let us look at the magnitude of what has happened. You had projects which were not completed. You had stadiums which were not completed by the time the Games were over. Your stadiums, which were to be built for the Games, are not even completed today, literally one year after the Games. You have major streets and areas of Delhi like Connaught Place which are still under construction where money was to be spent for the Games. You had the so-called beautification drive of Delhi where you spent money; you uprooted them and then you again spent money. Sir, the Prime Minister has made a statement immediately after the Games that

'be you ever so high, you will not be spared; the law is above you; nobody will be spared.' But from the reports which are coming out what now appears is that there is a structured effort of the Government that the buck of the Commonwealth Games must stop with only one man, the one person who by taking some route and by using some influence became the Chairman of the Organizing Committee.

It is too big a scandal, Sir, for the buck to stop at one man. Whether it is the Government of the National Capital Territory of Delhi or it is the Central Government through its various agencies, none of them must escape responsibility. And, if heads are to roll in this, it must be the heads of these Governments because they are the ones who were really entrusted with the primary responsibility as far as the people of India are concerned.

SHRI SHANTARAM NAIK (Goa): What about the voters who had voted for them?(Interruptions)....

MR. DEPUTY CHAIRMAN: Please, allow the discussion to proceed.

SHRI ARUN JAITLEY: Sir, the Minister's statement merely says that there was an Organizing Committee that was set up. This is a statement made in the House. There were statements that he made outside, and I am entitled to refer to the statements made outside also because when the House is in Session, every word of what a Minister says has to be taken into consideration. It meant, 'We had to create such a dubious set up because our hands were tied on account of what the NDA Government had done'! The burden of his song and the statement entirely is that the NDA Government had done something which led to the appointment of the person who was appointed the Chairperson of the Organizing Committee.

Sir, when I was referring to former Ministers who are, both coincidentally and pleasantly for us, present in this House, I did not have the slightest doubt that they were the best witnesses of what had happened. And, this is one case where this House will have to take an extraordinary step: after the documents which I place before this House, all files which have been held back in the Minister's statement and all documents which have been held back, one by one, must be summoned to the floor of the House for inspection by every Member of the House. It is a monumental deception which has been practised on this House and on the people of this country as to how the structure of the Games was created and how alongwith that structure the various agencies of the Delhi Government and various agencies of the Central Government decided to function.

Sir, the Games commenced with the Indian Olympic Association approaching the Government of India in 2003 saying that it wants to make a bid. The Games are a property of the Commonwealth Games Federation. That is one of the International Federations and just as FIFA owns the World Cup, Soccer, ICC owns the World Cup, Cricket, they are the owners of this

event. The Commonwealth Games Federation, which is the international body, owns the event. The structure is that they have their affiliates in India. It is the BCCI in the case of cricket and the Football Association in the case of soccer. In the case of Indian International Olympics, Asian Games or Commonwealth Federation, it is the Indian Olympic Association. So, they deal with only their affiliates. But, for the Olympics, the Asian Games or the Commonwealth Games to be organized, their affiliate doesn't even have sufficient money to prepare a bid document. Factually, when a bid document was prepared, the Indian Olympic Association had no money even to prepare the requisites of the bid document. That money too had to be given as a grant by the Sports Ministry. That actually did happen. So, the structure of the Games has always been that the Games remain a property of the Commonwealth Games Federation and various national associations bid for it. And, in this case, the two eventual bids were the Canadian bid and the Indian bid. India bid for New Delhi and Canada bid for Hamilton. The bids were compared. Now, the Commonwealth Games Federation allowed only the Indian Olympic Association to bid but the Indian Olympic Association could not organize it. So, the bid document itself says that the Games will have to be supported by various agencies. So, these were supported by the Government of India. But what happens if there is an election — as indeed there was — when a Government changes?

So, they want even a supporting document from the Leader of the Opposition saying that if his Party comes to power, it will continue to support the Games. So, the Government of India supported the Games, the Leader of the Opposition supported the Games — the bid document of New Delhi. And, because New Delhi is the place where it is to be held, the Delhi Government — both the Chief Minister and the Lieutenant Governor — had to support the bid, and, all these documents then go for final evaluation to the Commonwealth Games Federation.

Now, the entire effort to mislead is on the basis of the bid document itself, and, I will show that it is not an ordinary case; this is a case of a monumental fraud, which will attract penal action against people concerned, and, how a deception is practiced. Sir, I must say that some of the Ministers are vigilant enough. I must compliment Dr. M.S. Gill whose letter to the Prime Minister said that the organization of these Games was to be given to a Committee, which was a nonprofit Government society, and, this was supposed to be headed by a Government nominee, and, then, Mr. Gill says, "somehow, this became a profit society and went into private hands". How did this happen that a major international event, on which thousands of crores of rupees of public exchequer are to be spent, became a private fiefdom of a few people when it was intended to be an event awarded to the Indian Olympic Association, but as per our Bid, to be organized by an Organizing Committee, which was a registered non-profit Government society. Our bid, the IOA bid, which was supported by the Government of India, the State Government

and the Leader of the Opposition said - and, I am reading this - "The Organizing Committee will be a non-profit Government-owned registered society." And, then, it gives the structure in the form of a chart - "Chairman - Government appointee; Vice-Chairman - IOA President". This was the clear bid. This bid then culminates into the award of Games to India. On 13th November, 2003, and, this is important, the Games are awarded to New Delhi. When the Games are awarded to New Delhi, various people go and sign the Contract. The Contract, very interestingly, and, Mr. Maken will bear this out, did not only have one sentence, which he has referred to. It had two important sentences, and, it is the second one, which has been held back from this House. The first sentence was very clear. In the Host City Contract, and, because the Contract had to be with the IOA, they say, we award this contract to the Commonwealth Games Association in India, which is the IOA. But then, alongwith that, the Host City Contract further says that the IOA will set up an Organizing Committee. Will that be a personal fieldom of the IOA? The answer is 'no'. The Contract further says, "the Organizing Committee, the IOA, the Government, the Host City will be jointly and severally responsible for all commitments including without limitation, financial commitments relating to the organization and staging of Games in accordance with the Games documents." And, the Games document is also our bid. And, this is what you hold back from this House for this reason that you want to pass the burden to the then Government. So, the Contract said, "the Games are being given to the IOA but the IOA, the Government of India and the Government of Delhi, as per all Games documents, which includes the bid document, will be bound by all these commitments and the basic commitment is that there will be a registered non-profit Government society with the Government nominee is the head. The matters end. November is over. By February, we are in an election mode, and, with the elections, the Government changes.

And the new Government comes in place. I have no difficulty with the new Government coming into place. Once the new Government comes into place, the person, who wanted to hijack the games and converted it into a private system, suddenly realized that he had a greater clout — and I will show it from the documents — starts holding a "series of meetings" with the powers that be. These series of meetings include the Prime Minister, the UPA Chairperson, the Group of Ministers which the late Mr. Arjun Singh held. And the burden of his song is, 'I must be given the games'. Now how does he move? The first thing that he had done is this. And that is where the first limb of the fraud begins. It's in September, 2004. The date is important. After the new Government took over, the bid document of May, 2003, when bid was accepted, had converted into a contract in November, 2003. One of the officers of the CAG used the language on television and it was obliquely hinted — and I am not going to refer to the CAG Report — that

in September, 2004 an up-dated bid document surfaced in the files of the Ministry of Youth Affairs and Sports. It is an up-dated bid document. What does he do with this document? What are the different layers of fraud in this document? The first fraud is that it surfaces in September, 2004 and the printed date, not hand-written date, on this document is December, 2003. This fact is noticed even in the Report that an updated bid has surfaced. It surfaced for the first time in the Ministry's file in September, 2004, dated December, 2003. The second is, if a document enters a Government file, somebody has to endorse it and some entry has to be there. There is no endorsement; it is a printed document on the file. The third question, which other constitutional authorities in their reports have asked, is that when the bid was accepted in November, 2003 and it culminated into a binding host-city contract, how could IOA revise its bid unilaterally in December? We have, fortunately, another former Sports Minister of that time, Mr. Vikram Verma, here. We sat with him and he said that he scratched his memory throughout but he never remembered that there was any up-dated bid which came to the Ministry. He went out of office on 22nd of May, 2004. So, the CAG asked, the constitutional authority asked कि जब नवंबर में बिड कांट्रेक्ट बन गई, तो बिड जो खत्म हो गई, फिर आपने दिसंबर में एकरतरफा बिड कैसे बदल ली? और, यह जो बिड बदली नवंबर में, यह फाइल में सितंबर, 2004 में कैसे पैदा हुई? अगर सितंबर, 2004 में पैदा भी हो गई, तो उसके ऊपर कोई एंडोरसमेंट लिखता कि यह इस तारीख को आई, फलां व्यक्ति लेकर आया। इस बिड को लेकर, इस आधार पर आईओए ने एक मीटिंग बुलाई और उसमें कह दिया कि मैं चेयरमैन बनूंगा। वहां प्रस्ताव पास करवा लिया। So, having converted this effort of the Government that it will be spending the money, but it must go into private hands, you now have a situation where he uses the private route to take control. But he knows that the private route will not succeed. So, he has a second route available with him. दूसरा रूट उसके पास है और वह रूट है कि सरकार भी अपनी मित्र है और क्योंकि सरकार भी अपनी मित्र है, तो इसलिए सरकार में अब लोग मान जाएंगे। What does he now do?

What does he now do? He now writes to the Prime Minister of India in October 2004. This is when the late Mr. Sunil Dutt is the Minister. He writes to the Prime Minister saying 'you must associate me with the Games'. Now, if Mr. Maken was right in his statement that NDA had tied down your hands by the contract of this September 2004-born document, Mr. Kalmadi did not think so. Please produce his letter of October 2004 where he writes to the Prime Minister, where the only request is, 'associate me with the Games'. Then, the Cabinet Secretary puts up a note to the Prime Minister saying, 'He has asked us for being associated with the Games'. There is no difficulty in associating IOA with the Games. So, the Cabinet Secretary also knows that he is not going to be the Chairman; this is not an IOA's baby. The Organising Committee has to be the Government of India. Kalmadi is only saying 'associate me with the Games'. So he understands it. But I expected the Minister to tell us that the Cabinet Secretary said that he had said 'associate me with the Games'. What is the next step? The file goes to the Prime Minister of

India. Every officer who looks at the file reads the note of the Cabinet Secretary, 'This is a request for associating with the Games'. The good samaritan, that Mr. Sunil Dutt was, attended a meeting of the Government and was told that you are going to be the Chairman. He was very happy. He went away to the United States to collect funds for cancer patients for charity and by the time he came back, he realised the situation had changed. So, he immediately wrote to the Prime Minister saying that it was decided that I was going to be the Chairman. How come this gentleman is going to be the Chairman? It was something else that was decided in the meeting. The minutes have been tampered with. So, he complains. Now, you have this Mr. Kalmadi's letter and you have Mr. Sunil Dutt's request. The matter goes to the Prime Minister's Office. And, all this has been concealed from this House. We are all being told that NDA had appointed him. That is why, Sir, this is a deception of such monumental nature that every file must be put on the Table of this House. Now, from the Prime Minister's Office, from a Deputy Secretary upwards, the file is monitored. Every officer advises the Prime Minister saying 'we are going to spend such large amounts. It is obvious that the Minister, Mr. Sunil Dutt, has to be the Chairman'. And, they gave a detailed political and administrative rationale, each officer does it, saying that Mr. Sunil Dutt, the Minister, must be the Chairman of the Committee and he must organise the Games. IOA can be the Vice-Chairman. Till this day, in no letter does he make a single reference to this updated bid because they knew that this bid is of a suspicious origin. The file finally goes to the hon. Prime Minister. You have the Cabinet Secretary saying that he wants to be associated; you have the officers advising the Prime Minister that Mr. Sunil Dutt has to be the Chairman and Mr. Sunil Dutt saying the minutes were tempered with and a decision to make him the Chairman is hijacked. The Prime Minister on the 6th of December 2004 makes a detailed note. The entire processing has to be that the Minister has to be the Chairman. He overrules each one of them. And on 6th of December, the Prime Minister passes an order, and I am just reading the operative part of that order. There are many paragraphs in that order.

This is dated 6th December 2004. "An Organising Committee and an Executive Board responsible for the conduct of the Games and formulation of the sub-committees to be chaired by Shri Suresh Kalmadi, President, IOA". ... (Interruptions)... And this House has been told that all this was happening because NDA had done something and we were without an option. There are still those in the Government who don't want to accept this order. So, it doesn't end with this. There was a Group of Ministers under Mr. Arjun Singh which had been constituted. He was the HRD Minister. The Group of Ministers says, let us see what is to be done; there are conflicting views. The PMO's advice also goes to the Group of Ministers. This Group finally meets on the 29th of January, 2005. Sir, surely, Mr. Maken should have told us all these facts. How can this debate even proceed for a minute without the Government confirming whether this

route was followed to make him the Chairman or not? Now, this matter goes to the Group of Ministers and on 29th of January, 2005, the Group of Ministers meets and takes the decision which I will read from its decisions. It says, "The Organising Committee shall be headed by the President of the IOA, Shri Suresh Kalmadi, and this Committee will conduct the Commonwealth Games 2010". ...(Interruptions)... And we are all told, "No. This was the crime of the NDA".

Sir, why was this happening? Now, kindly see the enormity of this fraud. The structure of the Games was, a bid of the IOA supported by the two Governments in the Centre and the State and the Opposition, and two clauses that Games go to the IOA as the rules of the Commonwealth Games Federation say that Games will only be given to a National Association. They had never given to anybody else. But, all of you will be bound by the undertaking and the undertaking is, 'a Government Organising Committee'. Because without that undertaking, if Mr. Kalmadi and his team had gone to the Commonwealth Games and said that they would organise the Games in India, they wouldn't have even opened the door and allowed them to enter. It's that guarantee of the Government of India and the State Government that we will fund and we will set up an Organising Committee with a Government head and associate them only as Vice-Chairmen, you would never have got the Games. And, even in the Host City Contract, this is made obligatory. So, you first make an effort to slip in a document, convert it into a private body and having succeeded in that effort - but, you are still unsure - you then, use your political links. The entire Ministry of Sports, the entire bureaucracy of the PMO says, "This can't be done". The Prime Minister overrules each one of them. Why did he overrule? See the consequences of this overruling. Subsequently, when Mr. Suresh Kalmadi is in charge and there are objections being raised, Mr. Kalmadi writes a letter to the Principal Secretary to the Prime Minister in 2007. If they want, we can also place these documents before this House. In the letter, he says that now you, the Ministry of Sports, are making an effort to interfere with our jurisdiction. He says, "You are making an effort to interfere with our jurisdiction. I was appointed the Chairman and this Organising Committee was set up after a series of meetings I have had with the Chairman, UPA, the Prime Minister and the Group of Ministers". ... (Interruptions)

SHRI M. VENKAIAH NAIDU (Karnataka): Please look at the facts, Sir. ... (Interruptions)...

श्री उपसभापति: आप बैठिए।...(व्यवधान)... When your Leader is speaking, why are you interrupting? ...(Interruptions)... Why are you shouting? Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... आप के लीडर बोल रहे हैं।...(व्यवधान)... आप बैठिए, आप बैठिए।...(व्यवधान)... Your Leader is talking about that. Why are

you interrupting like this? ... (Interruptions).... He doesn't tell me. ... (Interruptions).... You are creating problems. ... (Interruptions) ... You are creating problems. ... (Interruptions) ... When your Leader is speaking ... (Interruptions) ... What is this? ... (Interruptions) ... Why are you shouting? ... (Interruptions)... Why are you shouting? Please sit down. ... (Interruptions)... Please sit down. ...(Interruptions)... आप बैठिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... आपके लीडर बात कर रहे हैं।...(व्यवधान)... यह क्या हो रहा है?...(व्यवधान)... आप भी provoke कर रहे हैं, वे भी provoke कर रहे हैं, दोनों कर रहे हैं। यह सही नहीं है।...(व्यवधान)... बैटिए, बैटिए।...(व्यवधान)... Go to your seats. Hanumantha Rao, please sit down. ...(Interruptions)... Sit down. ...(Interruptions)... आप बैटिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... उनको बोलने दीजिए।...(व्यवधान)... No, no; this is not correct. ... (Interruptions).... This is not correct.... (Interruptions).... This is not correct. ...(Interruptions)... Nothing will go on record. Nothing will go on record. ...(Interruptions)... Nothing will go on record. ... (Interruptions)... I think you don't want it to be discussed. ...(Interruptions)... I think you don't want it to be debated. ...(Interruptions)... It looks as if you don't want to discuss it. ...(Interruptions)... आप जाइए, आप जाइए।...(व्यवधान)... प्लीज़ जाइए।। think you are not interested in the debate. ... (Interruptions) Please go back. ...(Interruptions).... Go back. ...(Interruptions).... I think you are not interested. The House is adjourned for fifteen minutes.

The House then adjourned at thirty-seven minutes past twelve of the clock.

The House reassembled at fifty-one minutes past twelve of the clock, MR. DEPUTY CHAIRMAN in the Chair.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः पहले माफी मांगें...(व्यवधान)...

डा. प्रभा ठाकुर (राजस्थान)ः पहले माफी मांगें...(व्यवधान)...

डा. विजयलक्ष्मी साधौ (मध्य प्रदेश): आपके संस्कार नहीं हैं...(व्यवधान)...

श्री पुरुषोत्तम खोडाभाई रूपाला (गुजरात): उपसभापति जी, पूरे देश के...(व्यवधान)...

श्री उपसभापतिः आप चुप रहिए...(व्यवधान)... आप बैठिए...(व्यवधान)... आप ज्यादा बोलते हैं...(व्यवधान)... आप बैठिए...(व्यवधान)... आप क्यों उठकर खड़े हो जाते हैं...(व्यवधान)... । will examine the records. ...(Interruptions)... | will examine the records. ...(Interruptions)... इसको निकालिए...(व्यवधान)...

श्री राशिद अल्वी (आंध्र प्रदेश): उसभापति जी...(व्यवधान)... दो दिन पहले...(व्यवधान)... यहां शान्ताराम जी ने महात्मा गांधी का नाम लिया था...(व्यवधान)... माफी मंगवाई थी...(व्यवधान)...

श्री विनय कटियार (उत्तर प्रदेश)ः हमें सुनना पड़ेगा...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will examine the records. ...(Interruptions)... When it is available immediately I will examine. ...(Interruptions)... Nothing has gone on record. I have told them not to record. ...(Interruptions)... But still we will check it. ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Mr. Deputy Chairman, Sir, the Leader of the Opposition, a senior Member of the Opposition, is here. I have only one request to make. This is a serious debate. We are here to listen to him and respond to him. If the idea is to call names to the leader of the Congress Party, it can't be tolerated. It is not a part of parliamentary discourse. ...(Interruptions)... I will request the Leader of the Opposition to kindly show generosity and apologise for the most uncharitable remarks which are neither here nor there, which are not called for...(Interruptions)....

MR. DEPUTY CHAIRMAN: No Member has a right to accuse. It is a debate. No Member has a right to accuse or abuse which is unparliamentary. ... (Interruptions)...

SHRI ASHWANI KUMAR: I hope the Leader of the Opposition would show the generosity and offer an apology on behalf of his Members. ... (Interruptions)...

श्री बलबीर पुंज (उड़ीसा): देश को लूटने के लिए माफी मांगिए...(व्यवधान)... जो देश को लूटा है...(व्यवधान)... उसके लिए भी माफी मांगनी चाहिए...(व्यवधान)...

श्री राशिद अल्वी: उपसभापति जी, दो दिन पहले शान्ताराम जी ने गांधी जी का...(व्यवधान)... आप लोगों ने माफी मंगवाई थी...(व्यवधान)... शान्ताराम जी से...(व्यवधान)... आपने सदन नहीं चलने दिया था...(व्यवधान)...

श्री उपसभापतिः यह ठीक नहीं है...(व्यवधान)... ऐसा कह कर आप क्या डिबेट कराते हैं...(व्यवधान)...

The House is adjourned for lunch till 2 p.m.

The House then adjourned for lunch at fifty-five minutes past twelve of the clock.

The House re-assembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

कई माननीय सदस्य: पहले वे माफी मांगें।

MR. DEPUTY CHAIRMAN: Ahluwaliaji, the other day also, when a hon. Member, from this side, made some remarks...(Interruptions)... What is this? When the Chair is speaking, you are getting up.

श्री विनय कटियारः सर, ये इस बात को...।

श्री उपसभापति: आप बैठिए...(व्यवधान)... When the Chair is speaking, you are getting up...(Interruptions)... आप बैठिए, बीच में क्यों बोल रहे हैं...(व्यवधान)... हमने उनको बैठा दिया है, आपको भी बैठा रहे हैं...(व्यवधान)... देखिए, ताली एक हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... त्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं बजती है, आप बैठिए...(व्यवधान)... क्रिक्त हाथ से नहीं हाथ से नहीं ही ही हा क्रिक्त हाथ से नहीं हो क्रिक्त हाथ से नहीं ही हाथ से क्रिक्त हाथ से नहीं ही हाथ से क्रिक्त हाथ से नहीं हाथ से हाथ हा हाथ से नहीं हो ही हाथ से क्रिक्त हाथ से नहीं हाथ से हाथ से क्रिक्त हाथ से नहीं ही ही हाथ से हाथ से नहीं हाथ से हाथ से क्रिक्त हाथ से ही हाथ से क्रिक्त हाथ से हाथ से हाथ से क्रिक्त हाथ से ही ही हाथ से हाथ से ही हाथ से ही हाथ से हा

conduct of the House, you wanted it to be withdrawn. And he withdrew it. I think, for the smooth functioning of the House, you should also withdraw it.

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, we have been having a debate on a very important subject. Obviously, there will be references because decisions are taken by important people. But I am one with the entire House that no personalized or improper remark should be made against anyone, let alone a senior leader, in this case, the Chairperson of the UPA. It should not be taken on record, and if anybody had said it, we don't intend to show any disrespect. It should not be taken on record, and the remark should never have been made...(Interruptions)... We are all conscious of the fact that the Chairperson of the UPA is recovering from an illness. We wish her all the best...(Interruptions)...

श्रीमती माया सिंह (मध्य प्रदेश)ः सत्ता पक्ष यह चाहता है कि इस महत्वपूर्ण विषय पर डिस्कशन न हो...(व्यवधान)...

श्री रामदास अग्रवाल (राजस्थान)ः सर, मैं एक बात पूछना चाहता हूं, क्या विपक्ष के नेता ने ऐसा कोई शब्द कहा है, जिसको वापस लेना चाहिए या माफी मांगनी चाहिए...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nothing will go on record.

श्री प्रकाश जावडेकर:*

श्री विनय कटियारः*

श्री उपसभापतिः देखिए, कटियार जी, पेपर मत दिखाइए...(व्यवधान)... आप पेपर मत दिखाइए...(व्यवधान)... Please.. Please...(Interruptions)... कोई भी पेपर दिखाए, वह गलत है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 3 o'clock.

The House then adjourned at six minutes past two of the clock.

The House re-assembled at three of the clock, MR. DEPUTY CHAIRMAN in the Chair.

श्री विजय कुमार रूपाणी (गुजरात): सर, हमारे नेता प्रतिपक्ष माननीय अरुण जेटली जी ने हम लोगों की तरफ से सदन को जो कहना था, वह कहा। उसके बावजूद भी सदन की कार्यवाही से निकाले गए मेरे शब्दों के प्रयोग के लिए मैं खेद व्यक्त करता हूँ।

डा. प्रभा ठाकुर: सर...(व्यवधान)...

श्री उपसभापतिः कृपया आप बैठिए...(व्यवधान)... कृपया आप बैठिए...(व्यवधान)...

श्री शान्ताराम नायक: सर, यह पूरा छप कर आया है।...(व्यवधान)...

श्री उपसभापतिः कृपया आप बैठिए...(व्यवधान)... कृपया आप बैठिए...(व्यवधान)...

श्री शान्ताराम नायक: सर, यह पूरा छप कर आया है।...(व्यवधान)...

*Not recorded.

श्री उपसभापतिः यह आप क्या कर रहे हैं?...(व्यवधान)... आप क्या दिखा रहे हैं?...(व्यवधान)... आप क्या दिखा रहे हैं?...(व्यवधान)... कृपया आप बैठिए...(व्यवधान)...

SHRI ARUN JAITLEY: Sir, I was referring to the mode and the manner in which the Organizing Committee and its Chairman were appointed. I would just recollect that even though the original bid categorically provided for it being a Government Committee with a Government Chairman, efforts to slip in documents to convert its character did not succeed. Thereafter the IOA President writes to the Prime Minister. On the receipt of the letter and I am just reading a note of 29th October, 2004. This is a letter of 23rd October which is received in the Cabinet Secretariat. The Cabinet Secretary puts up a note to the Prime Minister saying, "Separately a communication has also been received from Shri Suresh Kalmadi, President, Indian Olympics Association for associating IOA in the Organizing Committee. A view in the matter can be taken after presentation by IOA as mentioned in para 9 of the draft minutes." It is put up to the Prime Minister. The Prime Minister signs this on the 5th of November. Now, it is during this period that something is radically moving. He merely wanted to be associated and his organization to be associated. But, Somehow on the 6th, on receipt of this note, the Prime Minister says and I have already read that note, "Overruling the entire objections of the Prime Minister's Office saying that the Organizing Committee would be headed by the President of IOA and this matter should now be referred to the GoM." The GoM thereafter meets on the 29th of January, 2005 and puts its imprint of approval on the appointment of Mr. Kalmadi as the Chairperson. Later when Minister after Minister is complaining — this is the period when Mr. Sunil Dutt is complaining — it was his two successors who were saying that this is a complete hijack. Is the Government only a milch cow, as one of the Ministers said, which is going to provide the funds without any form of accountability and this would be a private body? What he does curiously is, having received this approval of the Prime Minister and the GoM finally on the 29th of January 2005, now the final hijack of this into a private fiefdom takes place. Instead of a Government society, on the 10th of February, 2005 he goes and registers a private society called Organizing Committee Commonwealth Games, 2010, Delhi.

This is not a Government body; this is a private society. He registers a private society, the Prime Minister and the GoM have already approved his chairmanship of the society and the other members of the society are, at the time of this registration, all who belong to his organization. Therefore, what was originally intended to be a body, appointed by the Government, and a Government non-profit society with a Government chairman became a private society. Even an undertaking in the Host City Contract says, "Even though the games are awarded to the IOA, the Government of India, the Government of NCT and the IOA are all bound by undertaking." And, one of the undertakings clearly was that it will be a Government society with a Government

Chairman because only they could organize it. And, the highjack was, now, complete. Then, Ministers after Ministers start complaining as to what is to be done. I have already referred to Mr. Sunil Dutt's letter, saying, "I find that there is a change of minutes." He writes on 14th November, 2004, "I was surprised to see newspaper reports about a resolution passed by the Indian Olympic Association regarding the appointment of the Chairman of the Organizing Committee, which is at variance with the decision taken in the GoM. The letter of the President, IOA, dated 28th October, 2004, addressed to you, a copy of which was received in my office from the PMO clearly shows that the President, IOA, was aware of the decision appointing a GoM, appointing a Minister." Then, he says, "Notwithstanding the sense of disquiet, I waited for the formal minutes of the GoM meeting, which reached my office on 10th November, 2004, the minutes, as issued by the Cabinet Secretariat, do not reflect the decisions taken in the meeting of 25th October. So, the Minutes are changed." Thereafter, there are letters by which his successor Mr. Mani Shankar Aiyar, then, advises the Prime Minister. He first writes on 23rd October to the Prime Minister's Office, I am quoting, "Without a drastic overhaul of both the Executive Board and the Organizing Committee of the Commonwealth, I fear it will prove to be precisely impossible for the Government to significantly address the excesses of the Chairman, Mr. Suresh Kalmadi." He, then, directly writes to the PM, making a complaint almost to the same effect. Mr. Gill, with his bureaucratic experience, now, starts looking at files as to how this has been hijacked as a private body, which was supposed to be a Government body as the Government was funding that; the agreement was Government, the bid was Government, then, how did it become a private body? Mr. Gill, when he takes over, as late as in 2009, says, I am quoting just one sentence from Mr. Gill's letter, "The then Government of India and the Government of Delhi, alongwith the IOA, signed the agreement, taking the games, in 2003. The original signed document had a Government chairman, but later somehow it got changed." So, the Minister was wondering how this Government chairman and Government body got hijacked. Why did it happen? When all this was happening, the three Ministers, in a row, had been complaining as to what was the source of power that this man was wielding that the Prime Minister overruled the Cabinet Secretary, he overruled the Prime Minister's Office, he overruled three successive Ministers, and he overruled what the original bid was. This becomes clear from a letter, when the Ministers are complaining whether they are only a milch cow which is going to fund them and he keeps hijacking the whole operation and spends the entire money and there is no accounting. Mr. Kalmadi writes to the Prime Minister's Office, to the Principal Secretary on 31st October, 2007. He responds by saying, and that is where he indicates that where his powers yield from, "The OC, under the Chairmanship of Mr. Suresh Kalmadi and with a fifteenmember Executive Board, was registered as a society under the Society Registration Act, 1860, on 10th February, after a series of discussions with the PMO, Chairperson of the UPA and the GoM."

I am repeating, Sir, ...(Interruptions)... I am repeating, Sir, that the Government's own understanding always was that this is a Government society, not only under the NDA Government, but even under the UPA Government. These are the documents which are freely available. Ordinarily, I would not have referred to them. I had no access to them. But now these are available on the net.

One of the funding proposals goes to the Cabinet. A note is circulated to the Cabinet on 21st March, 2005. They compare the bids - this is till 2005 in what is given to the Cabinet they compare the Hamilton Bid and the Delhi Bid. The Delhi Bid, in the papers circulated says: "Delhi's Organising Committee will be a non-profit Government-owned registered society, chaired by a Government nominee. The projected games time workforce will comprise 1,990 paid staff and 18,000 volunteers." So, even in 2005 when you are doing all this, you were clear that this had to be a Government body. Now, where did this pressure come from that sometime in October, November and December, 2004, you completely allowed this hijack to take place; converted what was to be a Government society, headed by a Government chairperson, and allowed it to be a personal fieldom of some individuals. Now, Mr. Maken would have us believe that, well, there is something in the Host City Contract. In none of these documents — I am referring to the Cabinet notes, Cabinet Secretary's notes, Ministers letters, Prime Minister's note - any strength is drawn from the Host City Contract because the Host City Contract was as clear as daylight. Games are awarded to the IOA. The IOA, Government of India, and the Government of NCT are bound by their undertakings, which is the bid document. And the bid document was that this is going to be a Government-owned registered society with Government nominee as the Chairman and IOA nominee as the Vice-Chairman. Now, Sir, I would like to put a question. Was he a chairman in his private capacity, or, was he a chairman as a Government nominee? If he were chairman as a Government nominee, then, why was it allowed to be registered as a private society? So, the private society of which he and his friends are the owners, they run it; the Government lends its shoulder to him to become a chairman. This House is not informed about a single document. So, while this matter is serious, has the Government, through the Minister's statement, told us that this appointment was made by the GOM, this appointment was made by the Prime Minister's Office? Nothing is told to us. Therefore, Sir, to make this debate meaningful, - the country is entitled to know the entire facts on the structure of these games — at least, the papers should be placed in the Chairman's Chamber or before this House. The whole country is entitled to see what the documents are. I

have no hesitation in saying that if you don't place these documents — there are only some which have reached us — there are going to be a lot more in those files which are going to reveal the truth which the Government does not want to come out with.

Now, Sir, the eventual test was when in 2010, after the games, scandals erupted, and Mr. Kalmadi had to be removed. Who removed him? If he was the private chairman of a private society, the Government of India had no power to remove him. All of us are associated with societies in our private capacities, Governments cannot remove us. Governments can remove us only if Governments have appointed us.

The Government now wakes up to the truth and refers the matter to the Attorney General of India. The Attorney General, in January, 2011, gives an opinion saying, "We now realized that it was a private society, but he was appointed as Chairman by the GoM; so, the Government of India is within its right to remove it." So, the final law is made when the Attorney General's opinion comes that he can be removed by the Government of India because it is the Government of India in 2005, which had appointed him. Now, Sir, as a Chair, you are the protector of this House and its rights. A statement has been made before this House, which, essentially, has only limited information. There was a Host City contract. The bid got, for some reasons, altered whether it was an interpolation, whether it was a fabrication, and before which, Sir, our hands were tied. The whole history of its strangle hold on the Organizing Committee and the money spent by persons outside the Government is completely conceived. Is this House to be kept in the dark or is this House to be informed? And, if this House is to be informed, then, I think we are being unfair to poor Mr. Maken. He has committed no impropriety. He has just been put up here after the newspapers reported that the finger is pointing to the Prime Minister's Office for having appointed him, for having made a hurried Statement and that hurried Statement is that you must simply say, "Nobody had anything to do; it was only the previous Government which had done all this." Sir, you will have to take a call whether this House is entitled and the people through this House are entitled to know the truth or not. Or, are we only entitled to know convenient Statements made by Ministers? Now, look, what happens after this. Every contract which is executed by this private body — they function, essentially, on Government money; they function on tax payers' money — and implemented is over priced. I am not only on the procedural improprieties, compare it with the costs. For the last one year, we are being disgraced by fact after fact before the global media that every contract is overpriced and there is no scrutiny. Today, the CBI is working overtime to find out the truth. Once this kind of a leeway starts that the Organizing Committee can do it, then, obviously, what has happened elsewhere is not untrue either. We all live in a real world and we know in the real world how much stadiums cost and how much beautification drives in the host city costs. Compare the cost of these

stadiums with the stadiums built elsewhere in the country. So, I can tell you, except for the recently renovated Mumbai, the Wankhede Stadium, there is not a single cricket stadium in India, cost of which has gone into three figures. They are between Rs. 40 to Rs. 80 crores. They are considered as good as the best in the world. You have had the World Cups, you have had more games there than any other part of the world. Jawahar Lal Nehru Stadium renovation cost Rs. 961 crores. Dhyanchand Stadium — Pandit *ji* built it at the time of First Asian Games — from 14,000 to 17,000 is the capacity expansion, 3,000 seats are increased - cost Rs. 350 crores. Dharamshala has, probably, one of the most beautiful cricket stadiums in the country — Rs. 48 crores, including land cost. You compare the cost which the Commonwealth Games have cost us. You compare it with each one of the contract. The NDMC had to build the Shivaji Stadium, it is still not ready. Seven colleges of Delhi University were told, "Don't admit students in the hostel for the first few months. Hostels will be renovated and guests will come and stay here." Each college was given huge grants, because practice facilities will be held.

Now, we happen to know some of those colleges. In fact, I am associated with one of them in the management. So, I asked them, 'how were the practice facilities held?' Six months after the Games were over, the work was still going on. No practice was held. How many guests came and stayed in the hostels from which students were evicted? Not one; not one. You evicted all the students from the hostels of the universities because guests will come and stay. This is how the money is to be spent. You lay the pavements; then you pick them up and say, 'I don't like the colour.'

Sir, as far as the agencies are concerned, the agencies will be accountable to whoever in law the agencies are accountable, whether it is the CPWD or the Sports Authority of India and other agencies. The political heads of the Government, whether it is the Delhi Government or it is the Government of India, are responsible to both Houses of Parliament. Delhi is after all a Union Territory though they have their own Assembly; but it is a Union Territory. The political establishment is accountable to this country. You created a system in which, in a whimsical and fanciful manner, works are going on overpriced; the Central Government is a little worse, because, you created a mechanism for the Games which was contrary to all arrangements.

Sir, every Commonwealth Game, every Olympic Game, every Asian Game is awarded to the Association. Mr. Maken should know this. But there is always a Government-headed Organizing Committee because Governments pay, taxpayers pay. The Sydney Olympics had a Government-headed Chairperson. The 1982 Asiad, first had Mr. V.C. Shukla and then had Mr. Buta Singh. The Afro-Asian Games during the NDA period was done by the IOA; it was held in Hyderabad and Mr. Chandrababu Naidu was the Chairman. This is the arrangement which was to take place and which has taken place in the history all throughout. And, instead of that arrangement, you created private systems and, therefore, Sir, there are two issues which I raise and with which I conclude. My colleagues may refer to some other questions with regard to the final details of this.

The first is, the Government has not taken this House into confidence. They have not been candid with all facts. They have given us a twisted version of the facts that 'because of some contract we were bound', though that is never referred to, from 2004 to 2007. The real truth is, you saw a political ally in the gentleman and handed over the Games to him by turning and twisting all the contracts. And the second fact is, it is for the Government to decide what they want to do. We, as the Opposition, are very clear that political heads of the two Governments which were involved in this and because of which this monumental fraud has taken place, these huge cases of overspending of public money have taken place, don't have a right to be in their offices even for a single day more. ... (Interruptions) ... It is only when these heads roll that India's democracy will be held to be more accountable. Sir, if I had stated any fact which is inaccurate, we, at least, have three former Sports Ministers present in this House today to point it out. I am sure, from 2003 to 2010 those who looked after these Departments are here, barring Mr. Sunil Dutt. They will know the facts which I mentioned. Even if there is a slight inaccuracy in what I have said, it can be pointed out. Otherwise, the Government must be hauled up for making an inaccurate statement of this kind which the Minister has a lot to answer on these questions. Thank you.

MR. DEPUTY CHAIRMAN: Dr. Abhishek Manu Singhvi; not here. Shri Raashid Alvi.

श्री राशिद अल्वी: उपसभापति जी, यह एक बहुत अहम बहस है। मैं बिला शुबहा भारतीय जनता पार्टी और opposition की तारीफ करूंगा और तारीफ इसलिए करूंगा क्योंकि पार्लियामेंट बहस करने की जगह है। आप लोग यहां पर आए, वह रवैया बदला कि पार्लियामेंट नहीं चलने देंगे, आपने यहां आकर इस अहम मुद्दे पर बहस की और यही पार्लियामेंट का काम है। पार्लियामेंट इसीलिए है कि हम यहां पर आकर बहस करें और अगर हमारी कोई गलती है, तो आप देश के सामने हमें एक्सपोज़ करें।

हम आपकी बातों का जवाब दें। देश के लोग यह फैसला करें कि क्या सही है और क्या गलत। हमारे रवैये से जब...(व्यवधान)...

श्री उपसभापतिः कटियार जी, बोलने दीजिए। आपको जवाब देना ज़रूरी है क्या?...(व्यवधान)...

श्री विनय कटियार: क्या करें, देश को लूट लिया है।...(व्यवधान)...

श्री उपसभापति: आपके लीडर बोल चुके हैं, आप क्यों बोल रहे हैं? आप बैठिए।...(व्यवधान)... आप भी कमाल करते हैं!

श्री राशिद अल्वी: मैंने सोचा था कि इस अंदाज से बात शुरू करूं कि माहौल बना रहे, लेकिन शायद विनय कटियार जी को तारीफ रास नहीं आती। वे तारीफ बरदाश्त नहीं कर पाते, तो अभी बैठिए। अभी एक-एक करके पन्ने खोलूंगा तो आपको खुशी होगी। सर, हमारे इसी attitude से देश की डेमोक्रेसी कमज़ोर होती जा रही है और यह नेचर है, यह फितरत है कि जब इंसान कमज़ोर होता है तो बीमारियां उसके जिस्म को पकड़ लेती हैं। एक institution जो सबसे पावरफुल है, इसको अगर आप कमज़ोर करेंगे, तो इसका नतीजा यह होगा कि दूसरे institutions आपके ऊपर हावी हो जाएंगे, उसका नतीजा यह निकलेगा और यही वजह है कि आज पोलिटिकल आदमी की इज्ज़त दिन-ब-दिन घटती जा रही है। आज राजनीतिज्ञों की इज्ज़त दिन-ब-दिन घटती चली जा रही है, पार्लियामेंट की इज्ज़त घटती चली जा रही है। अरुण जेटली साहब ने बहुत लंबी तकरीर की, मैं कुछ सुन पाया, कुछ नहीं सुन पाया। चूंकि डा. अभिषेक मनु सिंघवी जी को आना था, वे नहीं आ पाए, लेकिन मैं समझ नहीं पाया कि अरुण जी इस हाउस के अंदर क्या साबित करना चाहते हैं? इतनी लंबी तकरीर के बावजूद मैं यह समझने से कासिर रहा कि क्या सिर्फ यही मुद्दा है कि ओलिम्पिक गेम्स के चेयरमैन कलमाडी कैसे बने? अगर यही मुद्दा है तो मैं कहना चाहूंगा अरुण जेटली साहब...(व्यवधान)... 14 मई, 2003 को ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़ आप बैठिए... क्या कर रहे हैं? Let us maintain some dignity in the House. डिग्निटी तो मेन्टेन करेंगे इस हाउस की।...(व्यवधान)...

श्री राशिद अल्वी: आपकी बातों का जवाब में दूंगा, उसके बाद अभिषेक मनु सिंघवी जी देंगे, चिंता मत कीजिए। हम दोनों तैयारी से आए हैं, इसलिए परेशान मत होइए। सर, 14 मई, 2003 बहुत अहम तारीख है जिसके अंदर IOA ने bid documents जमा किए थे यह तय हुआ था कि Government nominee should Chair the Organizing Committee. गवर्नमेंट का nominee ही चेयर करेगा, वह preside करेगा, सर, 24 मई को उस वक्त के स्पोर्ट्स मिनिस्टर ने, Michael Fennell को, जो सी.जी.एफ. के प्रेजीडेंट थे, एक लैटर लिखा और उसमें लिखा, "The Games will be organized in accordance with the Constitution, Protocols and Regulations of the Commonwealth Games Federation." उस लैटर की कॉपी मेरे पास है, जिसमें उन्होंने कहा है कि वहीं के कानून के मुताबिक सब कुछ होगा। यू.के. के कानून के मुताबिक सब कुछ होगा और उस वक्त के लॉ मिनिस्टर अरुण जेटली साहब ने इस पर एतराज़ किया कि ऐसा नहीं होना चाहिए, जिस देश के अंदर जो कानून है, वही कानून चलना चाहिए। हमारे कानून के मुताबिक फैसला होना चाहिए और यु.के. का कानन यहां पर लागु नहीं होना चाहिए. यह उस वक्त के लॉ मिनिस्टर ने लिखा और अरुण जेटली जी यहां सामने बैठे हैं। वे इस बात से इत्तफाक करेंगे कि उन्होंने यह बात लिखी थी, लेकिन अफसोस कि उस वक्त के लॉ मिनिस्टर की बात नहीं मानी गई, इंकार कर दिया गया। उस वक्त के स्पोर्ट्स मिनिस्टर ने कहा — वे भी यहां बैठे हैं, कि नहीं, इंग्लैंड के कानून के मुताबिक ही सारे फैसले होंगे। कौन सा दबाव था आपके ऊपर? क्यों आपने इस दबाव पर... मैं आपको लैटर पढ़कर सूना देता हूं। सबके पास वह लैटर मौजूद होगा, लेकिन मैं पढ़कर सुना देता हूं:

"The participating countries further guarantee that the Games will be organized in accordance with the constitution, proposals and regulations of the Commonwealth Games Federation." यह आपने 24 मई, 2003 को लेटर लिखा है।...(व्यवधान)... उसके बाद सर,...(व्यवधान)...

श्री विक्रम वर्मा (मध्य प्रदेश): यह उस कांट्रेक्ट में already है। ...(व्यवधान)...

श्री उपसभापतिः आप उनको पढ़ने दीजिए।...(व्यवधान)...

श्री **राशिद अल्वी**: आप मुझे बोलने दीजिए।...(व्यवधान)... आप मेरी बात सुनिए।...(व्यवधान)...

श्री उपसभापति: आप उनको बोलने दीजिए। अगर आप उनको बोलने नहीं देंगे, तो कैसे होगा? ...(व्यवधान)... Whatever he wants to say, please allow him to say. ...(Interruptions)... वह कोई डाक्युमेंट कोट कर रहे हैं, तो उनको करने दीजिए।...(व्यवधान)... He is quoting. ...(Interruptions)...

श्री राशिद अल्वी: मैं आपको लेटर की कॉपी भेज दूंगा।...(व्यवधान)...

श्री अरुण जेटली: सर, मैं एक बात स्पष्ट कर दूं कि बहस इस पर नहीं हो रही है कि गेम्स में झगड़ा होगा, तो कानून इंग्लैंड का होगा या इंडिया का होगा।...(व्यवधान)... विषय यह है कि इंडिया में गेम्स कौन करवाएगा? आप इसका जवाब दीजिए कि इंडिया में गेम्स कौन करवाएगा?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair

श्री राशिद अल्वी: अरुण जी, यह बहस आप क्यों करेंगे, यह बहस तो हम करेंगे?...(व्यवधान)... आपकी तरफ से यह बहस क्यों आएगी, यह तो हम कहेंगे कि आपके ज़माने के अंदर क्या-क्या हुआ? हमारा तो कहना ही यह है कि कलमाडी साहब का appointment आपकी वजह से हुआ।...(व्यवधान)...

श्री तरुण विजय (उत्तराखंड) : "तू इधर-इधर की बात न कर, यह बता कि कारवां क्यों लुटा"? ...(व्यवधान)...

श्री राशिद अल्वी: शेर इस तरह से नहीं हैं, जो आप सुना रहे हैं। मैं आपको सही शेर पढ़कर सुना दूंगा।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे कुरियन): आप बोलिए, आप बोलिए।...(व्यवधान)...

श्री राशिद अल्वी: उसके बाद की अहम तारीख 11 सितम्बर, 2003 है। जिसके अंदर केबिनेट ने host city contract को क्लियरेंस दी। सर, उस contract के अंदर यह बता हटा दी गई कि गवर्नमेंट का नॉमिनी चेयरमैन होगा।...(व्यवधान)... मैं पढ़कर सुनाता हूं।...(व्यवधान)...

उपसभाअध्यक्ष (प्रो. पी.जे. कुरियन): आप सुनिए।...(व्यवधान)...

श्री राशिद अल्वी: मैं तो आपको पढ़कर सुना रहा हूं, फिर क्यों चिंता कर रहे हो? आप सुनेंगे तभी तो पता चलेगा।...(व्यवधान)... "The Federation shall entrust the CGA of the host country with the organization of the Games. The CGA shall establish an Organising Committee..." और सारे अख्तियारात Organising Committee को होंगे। "...which shall have legal status and shall delegate the organization of the Games to the OC which shall work in conjunction with the CGA and shall be jointly and severally responsible with the CGA for all commitments including financial commitments." ...(Interruptions)... सर, इसके बाद अगली तारीख, अहम तारीख है।...(व्यवधान)...

उपसभाअध्यक्ष (प्रो. पी.जे. कुरियन): आप उनको बोलने दीजिए।...(व्यवधान)...

श्री राशिद अल्वी: यह 01 नवंबर, 2004 की तारीख है। आर्गनाइजेशन कमेटी के अंदर कलमाडी साहब का सलेक्शन हुआ, जनरल बॉडी के अंदर उनका सलेक्शन हुआ और उनको चेयरमैन चुन लिया गया। कलमाडी साहब का नाम किसने प्रपोज़ किया? कलमाडी साहब को चेयरमैन बनाने के लिए प्रपोज़ल किसका था? लोक सभा के भारतीय जनता पार्टी के डिप्टी लीडर, वरिष्ठ नेता * ने नाम प्रपोज़ किया।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Let him speak. ... (Interruptions)...

श्री राशिद अल्वी: उन्होंने प्रपोज़ किया कि Kalmadi should be the Chairman. ...(व्यवधान)... सर, उसके मेम्बर्स कौन-कौन थे? उसके मेम्बर्स थे श्री अभय सिंह चौटाला जी, उसके मेम्बर थे * उसके मेम्बर थे एस.एस. ढिंडसा साहब, उसके मेम्बर थे तरलोचन साहब, इन्होंने यूनेनिमसली कलमाडी साहब को चेयरमैन इलेक्ट कर लिया था।...(व्यवधान)...

उपसभाअध्यक्ष (प्रो. पी.जे. कुरियन): आप बोलिए।...(व्यवधान)...

श्री राशिद अल्वी: उन्हें सच बात सुनने की फ़ुर्सत कहां भला?...(व्यवधान)...

^{*}Expunged as ordered by the Chair.

श्री विक्रम वर्मा: सच बोलने की कसम खाई है, तो सच बोलो।...(व्यवधान)...

श्री राशिद अल्वी: उसने सुना और उसे आगे बढ़ा दिया।...(व्यवधान)...

श्री वी. हनुमंत राव (आंध्र प्रदेश): यह समझ में नहीं आता, यह तो अंदर की बात है।...(व्यवधान)...

श्री रामदास अग्रवालः यह सच नहीं है।...(व्यवधान)...

श्री रुद्रनारायण पाणि (उड़ीसा)ः सर,...(व्यवधान)...

उपसभाअध्यक्ष (प्रो. पी.जे. कुरियन): प्लीज़ बैठिए। पाणि जी, आप बैठिए।...(व्यवधान)...

श्री राशिद अल्वी: अब मैं कोट करना चाहता हूं। आज के 'The Hindu' अखबार के पहले पेज पर क्या छपा है कि उस वक्त * ने क्या किया। 'The Hindu' के पहले पेज पर छपा है, मैं श्री अरुण जेटली साहब की तवज्जह दिलवाना चाहूंगा कि वे इसको सुन लें, तो ज्यादा बेहतर होगा। "When the United Progressive Alliance Government — our Government — in 2004 tried to appoint the then Sports Minister, Sunil Dutt, Chairman of the Commonwealth Games Organising Committee (OC), there were loud protests from senior Bharatiya Janata Party leader, *." प्रोटेस्ट किया, ऐसा नहीं होना चाहिए। "He charged the Government, under which only the Indian Olympic Association (IOA) could head the OC. The manner in which Suresh Kalmadi of the IOA 'managed' to become chairman of the OC — and not a Government nominee in violation of the stipulation in the original games". ...(व्यवधान)... अहलुवालिया साहब, आप सुन लीजिए, क्योंकि हम भी सुनते हैं। ...(व्यवधान)... ऐसा है, सच्चाई बहुत कड़वी होती है। अहलुवालिया साहब, इसे सुनने की आदत डालिए।...(व्यवधान)...

श्री एस.एस. अहलुवालिया: हमने यह पढ़ लिया है, आप हमें यह क्यों पढ़ा रहे हो?...(व्यवधान)... काम की बात करो।...(व्यवधान)...

श्री राशिद अल्वी: लेकिन पार्लियामेंट में नहीं पढ़ा।...(व्यवधान)...

श्री विनय कटियार: अखबारों पर चर्चा करो, तो अच्छा होगा।...(व्यवधान)...

श्री वी. हनुमंत राव: हमने पेपर पढ़ा है, आप यहां सुना रहे हैं।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please don't display. That is against the rules...(*Interruptions*).... No, he is reading; he is quoting...(*Interruptions*).... Please, don't do that...(*Interruptions*).... No, that is against the rules.

श्री विनय कटियार: यह चर्चा है, क्या है? इसकी जांच होनी चाहिए...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Ahluwaliaji, please ask him not to display paper. This is against the rules. Sit down. You cannot display such papers...(Interruptions)...

श्री विनय कटियार: **

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That will not go on record. Mr. Vinay Katiyar, please, don't do that ... (Interruptions)... Ahluwaliaji, please ask him to sit down.

^{*}Expunged as ordered by the Chair.

^{**}Not recorded.

He is violating the rules...(Interruptions)... Please, don't do that...(Interruptions)... Prabhaji, please, don't do that...(Interruptions)... No, rules are same for everybody...(Interruptions)... आप बैठिए।...(व्यवधान)... बैठिए...(व्यवधान)...

श्री विनय कटियारः *

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, don't do that...(Interruptions)... This is an unbecoming behaviour...(Interruptions)...

श्रीमती विप्रव टाकुर: आप पहले उनको बोलिए।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Rules are same for everybody. Please, sit down...(Interruptions).... Rules are same for everybody...(Interruptions)....

श्री विनय कटियारः *

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Vinay Katiyar, you are behaving in an unbecoming manner. It is not proper. Keep the dignity of the House ... (Interruptions)...

श्री विनय कटियार: उधर प्रोपर है, इधर प्रोपर नहीं है...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I admonish them also. ... (Interruptions)... Sit down....(Interruptions)...

श्री विनय कटियार: अगर वह प्रोपर है...(व्यवधान)...

उपसभाअध्यक्ष (**प्रो. पी.जे. कुरियन**): दोनों प्रोपर नहीं हैं...(व्यवधान)... आप दोनों प्रोपर नहीं हैं...(व्यवधान)... आप बैठिए...(व्यवधान)... मैंने बोला है कि वह प्रोपर नहीं है...(व्यवधान)... आप बैठिए...(व्यवधान)...

श्री वी. हनुमंत रावः सर, ये बजरंग दल वाले किसी की बात नहीं सुनते...(व्यवधान)... ये बजरंग दल वाले किसी की बात नहीं सुनते...(व्यवधान)...

उपसभाअध्यक्ष (प्रो. पी.जे. कुरियन): आप बैठिए...(व्यवधान)... आप लोग बैठिए...(व्यवधान)... कटियार जी, आप बैठिए ...(व्यवधान)... यह मेरी रिक्वेस्ट है...(व्यवधान)... आप बैठिए...(व्यवधान)... मेरा निवेदन है...(व्यवधान)... आप बैठिए...(व्यवधान)... राशिद अल्वी जी, बोलिए...(व्यवधान)... Please address the Chair and adhere to the points.

श्री राशिद अल्वी: सर, मुझे अफसोस है। यहां भारतीय जनता पार्टी के लीडर ऑफ अपोजिशन बैठे हैं, कितनी ईमानदारी और शांति के साथ हमने आपकी बात सुनी...(व्यवधान)... आपका यह रवैया कि आप...(व्यवधान)... यह आपकी...(व्यवधान)... भारतीय जनता पार्टी की आदत है...(व्यवधान)... कि आप बोलने नहीं देते हैं...(व्यवधान)... आप अपनी बात कहते हैं और उसके बाद शोर मचाते हैं...(व्यवधान)...

श्री विनय कटियार: दो बार हाउस एडजर्न कराया है...(व्यवधान)...

श्री **मोहम्मद अली खान** (आंध्र प्रदेश): सच्चाई को बर्दाश्त नहीं करते...(व्यवधान)...

श्री राशिद अल्वी: सर, 26 अक्तूबर, 2004 को हिंदू अखबार ने विजय कुमार मल्होत्रा साहब का स्टेटमेंट छापा...(व्यवधान)... lt is the...(Interruptions)...

^{*}Not recorded.

श्री वी. हनुमंत राव: सर, हिंदू अखबार...(व्यवधान)... हिंदू का नाम लेते ही उठ जाते हैं...(व्यवधान)... बजरंग दल वाले नहीं सुनते...(व्यवधान)...

श्री विनय कटियार: सर, हिंदू अखबार को नोटिस किया है...(व्यवधान)... हिंदू...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): See, there is nothing wrong in quoting. ...(Interruptions)... What is that? ...(Interruptions)... Quoting is okay. ...(Interruptions)... You also quoted. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, when the Leader of the Opposition was speaking, he demanded that all the documents should be provided to the House so that the Members may know the facts. Now, the Member from the Treasury Benches is also feeling handicapped and quoting from the newspapers. You have all the documents. Why don't you read from the documents? Whatever documents have been quoted by the Leader of the Opposition, either you deny them or accept them. Why are you saying like this? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Ahluwaliaji, please. ... (Interruptions)...

SHRI S.S. AHLUWALIA: Are we here to discuss the editorial or comments of the newspapers? ... (Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Ahluwalia ji, it is up to him to decide what to talk. ... (Interruptions)... It is up to him. ... (Interruptions)... You cannot ask... ... (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, he is quoting from the newspapers and you allow him. ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He can. ...(Interruptions)... What is the harm in it? ...(Interruptions)... Please. ...(Interruptions)...

श्री वी. **हनुमंत राव**: ये ऑब्जेक्शन कर रहे हैं...(व्यवधान)... क्या बोल रहे हैं...(व्यवधान)... बोलिए...(व्यवधान)... बोलिए...(व्यवधान)...

SHRI S.S. AHLUWALIA: He is a practicing lawyer also. ... (Interruptions)... He goes to the court. Whether he quotes from the newspapers there? ... (Interruptions)... Speak with evidence. ... (Interruptions)...

श्री राशिद अल्वी: सर, में यह अखबार इसलिए कोट नहीं कर रहा हूं कि मुझे सिर्फ आपको बताना है, बल्कि मुझे यह पूरे देश को बताना है कि आपका रवैया क्या रहा...(व्यवधान)... पूरे देश को जानना चाहिए कि आपके डबल स्टेण्डर्ड हैं...(व्यवधान)...

श्री विनय कटियार: यह पूरे देश को बताना है...(व्यवधान)...

श्री राशिद अल्वीः सर...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): बोलिए...(व्यवधान)... जल्दी बोलिए।

श्री राशिद अल्वी: सर, मैं अखबार कोट नहीं करता, मैं अखबार को कोट किए बगैर कहता हूं कि उस वक्त विजय कुमार मल्होत्रा साहब ने मीडिया से कहा कि यह बात बर्दाश्त नहीं की जा सकती कि कलमाडी साहब को कॉमनवेल्थ गेम्स का प्रेसीडेंट न बनाया जाए और इस पर उन्होंने हंगामा किया। यह हमारे अखबारों में है...(व्यवधान)...

श्री एस.एस. अहलुवालियाः कब?

श्री राशिद अल्वी: मैं डेट बताए देता हूं, आप चिंता मत कीजिए। 26 अक्तूबर, 2004.

श्री एस.एस. अहलुवालियाः सरकार किसकी थी?

श्री राशिद अल्वी: वही तो बता रहा हूं।...(Interruptions)...

श्री एस.एस. अहलुवालिया: क्या मेरे कहने पर कोई appointment होगी, मैं भी डिप्टी लीडर हूँ?...(व्यवधान)... सरकार किसकी थी?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Ahluwaliaji, please. ... (Interruptions)...

श्री राशिद अल्वी: सरकार हमारी थी।...(व्यवधान)...

श्री एस.एस, अहलुवालिया: किसी ने कह दिया, तो appointment हो जाएगी क्या?...(व्यवधान)... क्या कानून ताक पर रख दिया जाएगा?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No running commentary please. ... (Interruptions)...

श्री एस.एस. अहलूवालियाः क्या कानून ताक पर रख दिया जाएगा?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Ahluwalia, please allow him to speak. ...(Interruptions)... Let him speak. ...(Interruptions)... You can reply when your turn comes.

श्री वी.पी. सिंह बदनौर (राजस्थान)ः विजय कुमार मल्होत्रा जी ने कहा और आपकी सरकार ने मान लिया!...(व्यवधान)...

श्री राशिद अल्वीः अहलुवालिया साहब...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Ahluwalia, you can reply later. Please allow him to speak. ... (Interruptions)... Please sit down Ahluwaliaji. ... (Interruptions)... What is it? ... (Interruptions)...

श्री एस.एस. अहलुवालिया: वे सदस्य कौन थे, उनके नाम बताइए?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Ahluwaliaji, you can reply later. ...(Interruptions)... Mr. Ahluwalia, you can reply later. Let him speak. ...(Interruptions)... Mr. Alvi, address the Chair and proceed. Don't argue with each other. You address the Chair. ...(Interruptions)... Ahluwaliaji, please ...(Interruptions)... Let him speak. Let there be order in the House. ...(Interruptions)... Please cooperate. ...(Interruptions)... Please cooperate. ...(Interruptions)...

SHRI RAASHID ALVI: Sir, I need your protection. ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am trying to protect you. You please proceed. ...(Interruptions)... Don't fall into arguments. ...(Interruptions)... You proceed. ...(Interruptions)...

श्री राशिद अल्वी: सर, भारतीय जनता पार्टी ने जो ऐतराज उठाया है, जब तक मैं यह नहीं पढूँगा, वह clarify नहीं होगा, इसलिए मैं मजबूरन पढूँगा। "Mr. Malhotra, on October 26, 2004, said it is the prerogative of the IOA to put in place the Committee to organise the Games". गवर्नमेंट को इसके अन्दर कोई अख्तियार नहीं होना चाहिए, कमेटी को अख्तियार होनी चाहिए, वही गेम्स को organize करे।

श्री बलबीर पुंज: सर, क्या ये यह बात बताएँगे कि 2004 में...(व्यवधान)...

SHRI RAASHID ALVI: "Nowhere in the world ... (*Interruptions*)... be it Olympic Games or the respective continental games ... (*Interruptions*)... that the Government takes over the organisation from the National Olympic Committee". ... (*Interruptions*)...

SHRI BALBIR PUNJ: Sir, just one clarification. ... (Interruptions)

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): पुंज जी, आप बैठिए।...(व्यवधान)...

SHRI RAASHID ALVI: "Mr. Malhotra was reported to have blamed..." ...(Interruptions)... "He said he was not personally opposed to Mr. Sunil Dutt."

श्री वी. हनुमंत रावः सर, यह तो too much है!...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): कटियार जी, आप बैठिए।...(व्यवधान)... थोड़ा decorum maintain कीजिए। अल्वी जी, आप बोलिए।

श्री राशिद अल्वी: सर, मैं बहुत important quotation पढ़ रहा हूँ। He said, "Personally, I am not opposing Mr. Sunil Dutt." — सरकार चाहती थी कि स्पोर्ट्स मिनिस्टर हों, लेकिन विजय कुमार मल्होत्रा जी ने कहा कि मैं personally उनके खिलाफ नहीं हूँ। — "But this is complete sidelining of the IOA and that may lead to negative repercussions in the sporting world". अगर ऐसा कर दिया गया, तो पूरी sporting world तबाह हो जाएगी। जेटली जी ने एक बात कही कि एक अलहदा प्राइवेट कम्पनी बना दी गई, उसने यह सब कुछ किया। "Mr. Malhotra went on to say that Commonwealth Games Federation must be registered as a company." आप ऐतराज कर रहे है! विजय कुमार मल्होत्रा साहब ने कहा कि यह एक अलहदा रजिस्टर्ड कम्पनी होनी चाहिए और उसी को गेम्स करानी चाहिए। सर, मेरा कहने का मकसद यह है कि...(व्यवधान)... मेरा कहने का मकसद यह है कि आज हम यह सारी बहस यहाँ पर इसलिए कर रहे हैं...(व्यवधान)... हम सारी बहस इसलिए कर रहे हैं! कि CAG की एक रिपोर्ट आ गई। और इस रिपोर्ट की बुनियाद पर...(व्यवधान)...

श्री विनय कटियार: उस समय कितना रुपया स्वीकृत हुआ...(व्यवधान)...

श्री वी. हनुमंत राव: सर, यह क्या कर रहे हैं, हम कब तक बर्दाश्त करेंगे?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Katiyar, it would not go on record. ... (Interruptions)... Mr. Katiyar, it would not go on record. ... (Interruptions)...

श्री वी. हनुमंत राव: सर, बार-बार यह अकेले उठ कर बोल रहे हैं...(व्यवधान)...

SHRI VINAY KATIYAR: *

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Katiyar, what you are saying is not going on record. ...(Interruptions).... बैठिए...(व्यवधान)... बैठिए...(व्यवधान)... Nothing will go on record. ...(Interruptions)... Only what Shri Raashid Alvi speaks will go on record. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)...

SHRI VINAY KATIYAR: *

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is not going on record.(Interruptions)....

SHRI TAPAN KUMAR SEN: *

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is not going on record.(Interruptions)....

SHRI VINAY KATIYAR: *

SHRI TAPAN KUMAR SEN: *

श्रीमती माया सिंहः *

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव शुक्र): आपके लीडर को हमने बहुत शांति से सुना, अब जब यह बोल रहे हैं तो आप भी बीच में टोका-टाकी मत कीजिए...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): शुक्ल जी, बैठिए...(व्यवधान)... आप भी बैठिए...(व्यवधान)... Mr. Katiyar, it is not going on record. ...(Interruptions)... It is up to him. ...(Interruptions)... Allow him to speak. ...(Interruptions)... You can speak when your chance comes. ...(Interruptions)... Please sit down. ...(Interruptions)... You can speak when your chance comes. ...(Interruptions)... Mr. Alvi, you continue please. ...(Interruptions)... बोलिए, जल्दी बोलिए।

श्री राशिद अल्वी: सर, मैं आपसे दरख़ास्त करूंगा कि भारतीय जनता पार्टी...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Don't look at them. You address the Chair. You say what you want to say. ...(Interruptions)... You just say what you want to say. Don't get interrupted or attracted by them.

श्री राशिद अल्वी: सर, पार्लियामेंट में ऐसे बात नहीं होती है कि जल्दी से जो बोलना है, बोल दीजिए ...(व्यवधान)... कब अपनी बात कही जाएगी...(व्यवधान)... पार्लियामेंट के अन्दर बात करने का यह तरीका थोड़े ही है।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आप बोलिए, बोलिए।

श्री राशिद अल्वी: पार्लियामेंट के अन्दर स्मूथली बात की जाती है। ऐसा नहीं है कि ये शोर मचाते रहेंगे और मैं बोलता रहूंगा। ऐसा कैसे हो जाएगा?...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आप बोलिए न। Please come to the subject.

^{*}Not recorded.

श्री राशिद अल्वी: यह सारा हंगामा, सारा शोर-शराबा सिर्फ इसलिए है कि सीएजी की एक रिपोर्ट आई और सीएजी की उस रिपोर्ट ने कहा कि कलमाड़ी साहब के एपॉइंटमेंट में पीएमओ का हाथ है।

सर, मैं कहना चाहूंगा...(व्यवधान)... मैं कहना चाहूंगा, काँस्टिट्यूशन के आर्टिकल 149 के अन्दर बहुत स्पैसिफिक लिखा है कि सीएजी की क्या पावर्स होंगी और क्या ड्यूटीज़ होंगी और सीएजी की पावर्स...(व्यवधान)... सीएजी की पावर्स यह नहीं है कि वह ये देखे कि सरकार की क्या पॉलिसी है और सरकार किसको एपाँइट करती है। सर, यह जिम्मेदारी सीएजी की नहीं है। सीएजी की जिम्मेदारी सिर्फ in relation to the accounts of the Union and of the States है। That's all. Then there is a full stop. इसके बाद सीएजी की कोई दूसरी जिम्मेदारी नहीं है...(व्यवधान)...

एक माननीय सदस्य: सर, ये सीएजी पर क्वेश्चनमार्क है...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Not allowed. ...(Interruptions)... No. ...(Interruptions)...

श्री विक्रम वर्मा: सर, इसका क्राइटीरिया क्या है..(व्यवधान)...

श्री शिवानन्द तिवारी (बिहार): सर, मेरा प्वाइंट ऑफ ऑर्डर है...(व्यवधान)... सीएजी एक कॉस्टिट्यूशनल बॉडी है और इसके बारे में जिस तरह से माननीय सदस्य बयान कर रहे हैं, यह कॉस्टिट्यूशनल बॉडी का अपमान हो रहा है। सीएजी हमारी संवैधानिक व्यवस्था है और जिस तरह से यह सीएजी पर छींटाकशी कर रहे हैं, ये इस तरह सीएजी के खिलाफ नहीं बोल सकते...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He is saying on policy matters. ... (Interruptions)... He is speaking on the policy aspect. ... (Interruptions)....

श्री विक्रम वर्मा: सर, सीएजी का काँस्टिट्यूशनल बॉडी है।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He is not denigrating the CAG, the person. He is speaking on the policy matter. ...(Interruptions)... No. ...(Interruptions)... | will see this. ...(Interruptions)... राशिद जी, अपनी बात जल्दी खत्म कीजिए...(व्यवधान)... | will look into the records. ...(Interruptions)... | will go through the records. ...(Interruptions)... Let him complete.

श्रीमती माया सिंह: सर, सदन में सीएजी के ऊपर बहस नहीं हो सकती, लेकिन सम्माननीय सदस्य उसके बारे में जो शब्द कह रहे हैं...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): If there is any personal aspersion against the CAG, I will delete it. I will expunge it. ...(Interruptions)... He is speaking on the policy matter. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, it is not a point of deleting the words or allowing the words. The point is whether we can discuss the conduct of the CAG in the House or not. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We are not doing that. ... (Interruptions)....

SHRI S.S. AHLUWALIA: I want your ruling on this. ...(Interruptions)... Can we discuss the conduct of the CAG in this House or not? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will give my ruling. ... (Interruptions)....

SHRI S.S. AHLUWALIA: Sir, please give your ruling on this. ... (Interruptions)...

श्री शिवानन्द तिवारी: सर, यह हमने व्यवस्था का प्रश्न उठाया है...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Let me reply to it. ... (Interruptions)...

SHRI S.S. AHLUWALIA: Can we discuss the conduct of the CAG in this House or not?(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am giving the ruling. Please, Hon. Deputy Leader of the House raised a point — even though it is not a point of order — I would like to respond to that, other than through a substantive motion, the CAG cannot be criticized. Now, please ...(Interruptions)... I will go through the record. ...(Interruptions)... If what he has said amounts to criticism of the CAG that will be expunged. Now, you continue.

SHRI RAASHID ALVI: Sir, I am not discussing about the CAG report at all. ...(Interruptions)... सर, मैं तो खुद यह बात कह रहा हूँ कि सी.ए.जी. की रिपोर्ट को डिस्कस नहीं किया जा सकता। सी.ए.जी. की रिपोर्ट की बुनियाद पर फैसले नहीं किए जा सकते।...(व्यवधान)... पी.ए.सी. को फैसला करने दो। सी.ए.जी. की रिपोर्ट पी.ए.सी. के पास जाएगी और वह इस पर अपनी रिपोर्ट देगी। मैं तो खुद यह बात कह रहा हूँ...(व्यवधान)... लेकिन, मैं कह रहा हूँ, सर...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): रिपोर्ट के बारे में बोल सकते हैं...(व्यवधान)...

श्री राशिद अल्वी: Constitution की कॉपी...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You can speak about the report. No problem.

श्री राशिद अल्वी: मैं पढ़ना चाहता हूँ।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आप बोलिए।

श्री राशिद अल्वी: इसमें किसी को एतराज़ नहीं होना चाहिए। मेरा कहना है कि मैं इस पर पूरा आर्टिकल नहीं पढ़ रहा हूँ।...(व्यवधान)... मैं सिर्फ इतना ही कह रहा हूँ कि...(व्यवधान)... The CAG exercises such powers in relation to the accounts of the Union and of the States. सी.ए.जी. को अख्तियार है कि वह Union और States के accounts की देखभाल करे कि क्या सही है और क्या गलत है। इसके अलावा सी.ए.जी. को और कोई अख्तियार नहीं है।...(व्यवधान)... मैं रिपोर्ट्स पर डिस्कस नहीं करता।...(व्यवधान)... मैं रिपोर्ट्स पर डिस्कस नहीं करता।...(व्यवधान)... असल में सच्ची बात यह है कि...(व्यवधान)...

SHRI N.K. SINGH (Bihar): He stuck to the Constitutional duty. Mr. Vice-Chairman, Sir, he has mentioned about the Constitution. I wish to submit, Sir, the CAG has performed no more and no less than the Constitutional duty and the message given to him.

THE VICE-CHAIRMAN (PROF.P.J. KURIEN): You can mention about that when your chance comes.

4.00 p.m.

श्री राशिद अल्वी: मैं भी तो यही कह रहा हूँ कि सी.ए.जी. को कांस्टीट्यूशनल ड्यूटी पूरी करनी चाहिए।...(व्यवधान)... CAG cannot go beyond that. मैं इसके अलावा और क्या कह रहा हूँ?...(व्यवधान)...

श्री शिवानन्द तिवारी: सर,...(व्यवधान)... ये आरोप लगा रहे हैं।...(व्यवधान)... ये आरोप लगा रहे हैं कि सी.ए.जी. ...(व्यवधान)...

SHRI S.S. AHLUWALIA: You have given your ruling. In spite of that he is criticising the CAG again and again.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude your speech. You have taken 33 minutes. Please conclude.

श्री राशिद अल्वी: सर, ये बोलने कहाँ दे रहे हैं?...(व्यवधान)... अभी तो मैंने शुरू किया है।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. अब आप कन्क्लूड कीजिए।...(व्यवधान)... You have taken 33 minutes. You please conclude, Please conclude. आप कन्क्लूड कीजिए।...(व्यवधान)...

श्री राशिद अल्वी: सर, सच्ची बात यह है कि...(व्यवधान)...

श्री विनय कटियारः सर,...(व्यवधान)... पूरी तरह से सी.ए.जी. ने...(व्यवधान)...

THE VICE-CHAIRMAN (PROF.P.J. KURIEN): You please conclude.

श्री राशिद अल्वी: सर, सच्ची बात यह है कि...(व्यवधान)... कर्नाटक के मुख्य मंत्री...(व्यवधान)...

उपसभाध्यक्ष (**प्रो. पी.जे. कुरियन**): आप कन्क्लूड कीजिए।...(व्यवधान)... आपके 34 मिनट्स हो गए हैं।...(व्यवधान)... अब आप कन्क्लूड कीजिए।...(व्यवधान)... आप कन्क्लूड कीजिए।...(व्यवधान)...

श्री विनय कटियार: उपसभाध्यक्ष जी,...(व्यवधान)... आप इनसे पूछिए कि...(व्यवधान)... सी.ए.जी. पर पूरा वक्तव्य दे रहे हैं...(व्यवधान)... उसको खत्म करना है क्या?..(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Katiyariji, this is not a dignified behaviour on our part. Please sit down. You are always standing up, standing up, standing up, standing up and interrupting. ...(Interruptions)... कटियार जी, आप ऐसा मत करिए। ...(व्यवधान)... कटियार जी, आप ऐसा मत कीजिए। आप बैठिए।...(व्यवधान)... मेरी request यह है कि आप बैठिए। ...(व्यवधान)... कटियार जी, आप बैठिए।...(व्यवधान)... प्लीज़ आप बैठिए।...(व्यवधान)... Mr. Alvi, you please conclude.

श्री राशिद अल्वी: सर, अगर ये पांच मिनट खामोश रहेंगे, तो मैं conclude कर दूंगा।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, you conclude. ...(Interruptions)... Two minutes. ...(Interruptions)...

श्री विनय कटियार: सर...(व्यवधान)... ये सम्मान करना कब सीखेंगे?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Katiyarji, don't make me name you. ...(Interruptions)... Don't force me to name you, Katiyarji. ...(Interruptions)... Katiyarji, don't force me to name you. ...(Interruptions)... Now, please go ahead.

श्री राशिद अल्वी: सर, असल बात यह है कि भारतीय जनता पार्टी तराजू लेकर खड़ी हो गई है कि यदि हमने येदुरप्पा का बलि दे दी, तो हम एक बलि कांग्रेस की भी लेंगे। इनकी सिर्फ यही intention है, इसके अलावा कोई दूसरी intention नहीं है।...(व्यवधान)...

श्रीमती माया सिंहः सर...(व्यवधान)...

SHRI VIKRAM VERMA: This is not the subject, Sir. ... (Interruptions)....

श्री राशिद अल्वी: सर, ये चाहते हैं...(व्यवधान)... येदुरप्पा की बेईमानी की वजह से उसको हटाना पड़ा, उसके ऊपर corruption के charges थे।...(व्यवधान)... 18 हजार करोड़ की बेईमानी का इल्जाम था।...(व्यवधान)... इसलिए ये उसके बदले हमारी गर्दन काटना चाहते हैं।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कूरियन): कृपया अब आप conclude कीजिए।...(व्यवधान)...

श्री राशिद अल्वीः सर, मुझे कहने दीजिए।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): हो गया।...(Interruptions)...

श्री राशिद अल्वी: सर, मैं एक बात कह कर अपनी बात समाप्त करूंगा।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): One minute. ... (Interruptions)... One minute. ... (Interruptions)...

उपसभाध्यक्ष (प्रो. पी.जे. कूरियन): ठीक है, आप एक मिनट में अपनी बात समाप्त कीजिए।

श्री राशिद अल्वी: सर, खामोश तो कीजिए, पहले आप इनको खामोश तो कीजिए।...(व्यवधान)... सर, मामला सिर्फ कर्नाटक का नहीं है, बल्कि गुजरात में "सुजलाम और सुफलाम" के अंदर 500 करोड़ की बेईमानी को पीएसी ने साबित की है।...(व्यवधान)... आप हमारी तरफ ऊंगली उठा रहे हैं, आप अपनी तरफ देखिए।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): कृपया अब आप conclude कीजिए।...(व्यवधान)... अब आप conclude कीजिए।...(व्यवधान)... Okay. That's all. ...(Interruptions)... Okay. Conclude. ...(Interruptions)... कृपया अब आप conclude कीजिए। ...(Interruptions)... Next speaker. ...(Interruptions)... Next speaker. ...(Interruptions)... Yes, please speak. ...(Interruptions)... Please conclude. ...(Interruptions)... That is over, Mr. Raashid Alvi. ...(Interruptions)... Mr. Raashid Alvi, that is over, please. ...(Interruptions)...

श्री राशिद अल्वी: उत्तराखंड के अंदर 44 करोड़ की बेईमानी...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude. ...(Interruptions)... Mr. Prasanta Chatterjee. ...(Interruptions)... Mr. Prasanta Chatterjee. ...(Interruptions)...

श्री राशिद अल्वी: बिहार के बारे में सीएजी की रिपोर्ट है।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): राशिद अल्वी जी, कृपया आप बैठिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... Mr. Raashid Alvi, sit down. That is over. ...(Interruptions)... Please take your seat. ...(Interruptions)... Mr. Prasanta Chatterjee. ...(Interruptions)... राशिद अल्वी जी, कृपया आप बैठिए।...(व्यवधान)... आप बैठिए।...(व्यवधान)... Please take your seat. ...(Interruptions)... Shri Prasanta Chatterjee. ...(Interruptions)...

श्री राशिद अल्वी: सर, मैं सच कहूंगा,....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He has taken the floor. I called him. ...(Interruptions)... I called him. ...(Interruptions)... Raashid Alvi, please sit down. ...(Interruptions)... I called him. ...(Interruptions)... Raashid Alviji, that is over. I called him, Mr. Raashid Alvi. ...(Interruptions)... I called him. You did not hear what I said. ...(Interruptions)... Your time is over. Only six minutes are there. ...(Interruptions)... You have taken 39 minutes!

श्री राशिद अल्वी: सर, मैं सच कहूंगा, मगर फिर भी हार जाऊंगा, लेकिन वे असत्य बोलेंगे और लाजबाव बोलेंगे।...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): ठीक है, अब आप बैठिए।...(व्यवधान)... Please sit down. ...(Interruptions)... Shri Prasanta Chatterjee. ...(Interruptions)... Shri Prasanta Chatterjee, please....(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): They have done. ...(Interruptions)... He has also made a good point. ...(Interruptions)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): बैठिए, बैठिए, Why are you disturbing him? ...(Interruptions)... Why are you interrupting him? Sit down. ...(Interruptions)... Why are you speaking? ...(Interruptions)...

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, CAG, in its Report, has classified the events. Date-wise they have classified. And we all know, and we should know, the CAG has a very well organised system — and it is being proved — to prepare Audit Paras through various stages. Why? This is very important to note. Because there is a continuous attack nowadays from the high levels, to attack CAG. For what? To create pressure on it?

SHRIMATI BRINDA KARAT (West Bengal): Correct.

SHRI PRASANTA CHATTERJEE: That is very important. The whole nation will go jeopardized if this is continued. The Ministers are here.

They are not intervening. There is pressure from high places, high sources. This is what I want to point out at the initial stage. The Leader of the Opposition has narrated the events and some of us have also gone through the pages. The first meeting of the Group of Ministers was held on 25th October which was chaired by none other than the Prime Minister. He is not here. He should be here. I think, he should reply. He should reply and not the Minister Interestingly on the very next day, on 26th October, Shri Suresh Kalmadi wrote to the Prime Minister suggesting that he should be appointed as the Chairman of the Organising Committee. On 11th and 14th November, 2004, Shri Sunil Dutt, the then Minister of State for Youth Affairs and Sports wrote to

Shri Arjun Singh and the Prime Minister respectively expressing his surprise over the adoption of a resolution by the IOA appointing the President of IOC as Chairman of the OC. Notwithstanding his being the President of the IOC, he was appointed as Chairman of the OC. In the letter, Shri Sunil Dutt, pointed out that the decision of the IOA was not in conformity with the decision of the Group of Ministers, which was chaired by none other than the Prime Minister himself.

SHRI TAPAN KUMAR SEN: Who is to reply to it?

SHRI PRASANTA CHATTERJEE: Everybody should take note of it. It is not a case of an individual. On 6th December, 2004 the Prime Minister's Office in the note said, "An Organising Committee and Executive Board responsible for the conduct of the games and formulation of Sub-Committees to be chaired by Shri Suresh Kalmadi...". Who is this Suresh Kalmadi? He is the President of the IOA. The Prime Minister directed — I have got a Xerox copy of the CAG note here — that "he may be considered as Chairman of the OC by next meeting of the Group of Ministers". So, the PMO recommended the name with this direction. The Group of Minister sent a note, a direction, that you make these things. In its third meeting the Group of Ministers endorsed the views of the PMO on 29th January, 2005. This is the crux of the issue.

Thus, Sir, a decision was taken by the Group of Ministers on 29th January, 2005 at the direction of the Prime Minister, though it was not in conformity with the decision taken by the Group of Ministers which he had himself chaired. So, convert the body of Government into a non-government body without any Government control and accountability. In the era of liberalisation our Prime Minister is for privatisation. This has happened. ...(Interruptions).... There should be no Government control. There should be private control. There should be private control without any norms. These things have happened. In October, 2007 and again in November, 2007, Shri Mani Shankar Aiyar — he is there — as MoS in the Ministry of Youth Affairs and Sports, drew the attention of both the Prime Minister ...

SHRI MANI SHANKAR AIYAR (Nominated): Sir, I was not the MoS; I was the Minister of Youth Affairs and Sports.

SHRI PRASANTA CHATTERJEE: Oh yes - I am sorry and the then Finance Minister indicating lack of control of his Ministry over the OC. The then Secretary of Youth Affairs, Shri S.K. Arora, had also indicated to the PMO about the lack of control of the Government over the OC.

These things have happened. It is important to point out, Sir, that the OC was registered in such a way that Shri Kalmadi became its Chairman by name and not as ex-officio President of the IOA. Why? Who will reply to it? We want the reply from the Prime Minister, not the Sports Minister, Shri Ajay Maken. The Prime Minister should be here. Why didn't even the Prime Minister interfere at that stage when it was registered by name? He said, "Oh, it is a coalition dharma". He said, "I am an honest man". Nobody questions his honesty. We have heard it many a times during the days of 2G, KG Basin, etc. Thus the gate was opened to spend crores of Government money by a non-Government organization without any Government control.

In September, 2009, the President CGF wrote to the Prime Minister expressing his doubts about the ability and capability of the OC. Then another situation developed. A letter was sent to the Prime Minister on 26th September, 2009 by Shri M.S. Gill, MoS in the Ministry of Youth Affairs and Sports. Prior to that, the CAG — they have started criticizing the CAG — made a mid-term study and submitted a brief report to the Government in July, 2009. The report stressed upon rethinking on governance model for the Games Project. They had cautioned. Who will reply to it? The Prime Minister should be here.

SHRI TAPAN KUMAR SEN: Sir, nothing is post-facto.

SHRI PRASANTA CHATTERJEE: Sir, the nature of support went to the extent of allowing spending of money by a non-Government body even though it was public money, that was showered from the Government Exchequer. That is not all. Excepting late Sunil Duttji, both the MoSs in the Ministry of Youth Affairs and Sports were dropped from the Cabinet at the first instance of Cabinet constitution or reshuffle.

SHRI SITARAM YECHURY (West Bengal): Sir, my good friend, Shri Mani Shankar Aiyar is here. He is smiling and laughing. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Just a minute.

SHRI PRASANTA CHATTERJEE: The people of India do not believe that their Prime Minister failed to understand the strategies of Shri Suresh Kalmadi. ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Chatterjee, you have taken one minute extra. Please conclude.

SHRI PRASANTA CHATTERJEE: It is impossible to believe that an economist and as a person, having long experience of administration, serving the RBI and the World Bank, simply failed to take appropriate actions in time.

The then Union Finance Minister also cannot evade his responsibility. Suppose, I am making a mistake as an MP. My leader is here. Can he evade his responsibility?

SHRI SITARAM YECHURY: No, I cannot.

SHRI PRASANTA CHATTERJEE: Can he avoid his responsibility? So the Prime Minister also cannot avoid his responsibility. ...(Interruptions)... Who is responsible for all this? Who will reply to this? I want to know, the entire country wants to know from the Prime Minister: why did

he fail to resist Shri Suresh Kalmadi in time? When his Minister drew his attention, he kept mum and did nothing. These issues need to be replied to, Sir. From Rs. 1,200 crores to Rs. 18,532 crores...(*Interruptions*)... There were many irregularities in tendering contracts; without tender, an Italian firm was hired by the OC. Then giving contract to ineligible firms; involvement of Delhi Chief Minister's Office in purchasing products and equipment at highly inflated rates. Delhi CM's involvement requires a serious probe.

Till that time, she must resign. Also, the role of corporate sector should be investigated. Today everybody knows that Shri Kalmadi has made money. But what about the role of the corporate people? Such people should be prosecuted. They should be arrested, and the money should be recovered. That is the crux of the issue.

Sir, with these few words, I conclude my speech. I would once again demand that the Prime Minister should come here, and he should reply to the discussion, not the Ministers. Thank you.

श्री शिवानन्द तिवारी: उपसभाध्यक्ष जी, The Leader of Opposition के बाद जब रूलिंग पार्टी की ओर से जवाब हो रहा था, तो रूलिंग पार्टी की बेचारगी झलक रही थी, उन्हें कोई जवाब नहीं सूझ रहा था। मुझे इस बात की गंभीर चिंता हो रही है कि जो संवैधानिक संस्थाएं हैं — जैसे CAG है, उस पर अब सरकार की ओर से ही हमला हो रहा है। अभी हमारे राशिद अल्वी साहब ने CAG के बारे में जो कुछ कहा, वे पहले आदमी नहीं है, उनसे पहले इसी सरकार के कैबिनेट मिनिस्टर ने 2G Spectrum के समय CAG पर हमला किया था। संविधान के जरिए जिस प्रकार से CAG का गठन हुआ था, मुझे इस बारे में Constituent Assembly की एक डिबेट को देखने का मौका मिला था और जो Drafting Committee के चेयरमैन थे - श्री बी.आर. अम्बेडकर साहब, CAG के बारे में उनकी क्या दृष्टि थी, इसको मैंने पढ़ा। उन्होंने CAG को जुडिशियरी के बराबर समझा है, बल्कि यह कहा है कि CAG, जुडिशियरी से भी ज्यादा important है, इसलिए कि देश में ट्रेज़री से जो पैसा खर्च होता है, वह पैसा जिस मकसद के लिए दिया गया है, उस मकसद के लिए खर्च होता है या नहीं, उस पैसे का कोई दुरुपयोग तो नहीं होता, यह देखना CAG का काम है। यह बी.आर. अम्बेडकर साहब ने कहा है...(व्यवधान)... यहां क्या हो रहा है? यहां तो CAG पर हमला हो रहा है। यह गंभीर चिंता का विषय है।

उपसभाध्यक्ष जी, अभी माननीय The Leader of Opposition ने जो कुछ कहा है और जितने documents दिखाए हैं, उनका कोई भी जवाब रूलिंग पार्टी की ओर से नहीं आया है। उन्होंने जो कुछ कहा, उसके अतिरिक्त मैं रेफरेंस देना चाहता हूं कि 30 जनवरी, 2005 को कॉमनवैल्थ गेम्स के लिए Ministry of Youth Affairs and Sports में एक तीन मेंबर्स सब-कमेटी बनी थी ग्रुप ऑफ मिनिस्टर्स की, जो वित्त मंत्री, श्री पी. चिदम्बरम की अध्यक्षता मंे बनी थी। उस सब-कमेटी को यह जवाबदेही दी गई थी कि जो भी financial deals होंगी, उनको वह सुपरवाइज़ करेगी। अभी चिदम्बरम साहब यहां बैठे हुए थे, पता नहीं वे कहां चले गए, मैं उनसे यह जानना चाहता हूं कि यह जो तीन मेंबर्स की सब-कमेटी बनी थी, ग्रुप ऑफ मिनिस्टर्स की कि इस संबंध में जो भी financial deals होंगी, उनको वे सुपरवाइज़ करेंगे, ताकि नाज़ायज़ खर्च न हो, क्या उन्होंने इसे सुपरवाइज़ किया?

उपसभाध्यक्ष जी, कॉमनवैल्थ गेम्स में क्या हो रहा था, यह किसी से छिपा हुआ नहीं था। प्रिंट मीडिया, इलेक्ट्रॉनिक मीडिया लगातार बरसों से यह दिखा रहे थे कि किस तरह से वहां लूट हो रही है। मुझे याद है कि प्रधान मंत्री जी यहां बैठे हुए थे, उस समय Nuclear Liability Bill पर चर्चा हो रही थी और मैंने खुद उनसे कहा था कि मैंने सुना है कि आपने Nuclear Liability Bill पर अपनी कुरसी को दांव पर लगा दिया है, लेकिन यहीं दिल्ली शहर में कॉमनवैल्थ गेम्स के मामले में भ्रष्टाचारी लोग आपकी छाती पर चढ़कर देश को लूट रहे हैं, अगर आपने इस भ्रष्टाचार के खिलाफ लड़ने में अपनी कुरसी दांव पर लगाई होती, तो मैं आपको माला पहनाता। इसलिए, ऐसा नहीं है कि कोई बात छिपी हई है। यहां मणि शंकर अय्यर जी बैठे हुए हैं, मैं उनकी बहुत इज्जत करता हूं, बहुत आदर करता हूं। श्री सुनील दत्त जी, जो उस समय स्पोट्स मिनिस्टर थे, वे कोई साधारण आदमी नहीं थे, वे film actor थे, लेकिन इसके बावजूद उनकी पूरी ज़िंदगी मुम्बई में जो दंगा हुआ था, उसमें उनकी भूमिका और देश में जो आतंकवाद था, उसमें उनकी भूमिका पर सवाल उटते रहे। उस आदमी ने बहुत पीड़ा और दर्द के साथ खुलेआम लिखा था कि किस तरह से स्पोर्ट्स मिनिस्ट्री को उसकी चेयरमैनशिप से हटाया गया, यह उन्होंने खुदलिखा था। यह मणि शंकर अय्यर जी ने लिखा था, गिल साहब ने लिखा था, उसके बाद भी सरकार ने क्यों ऐक्शन नहीं लिया, यह बात समझ में नहीं आती है।

लीडर ऑफ अपोज़िशन ने कहा कि एटॉर्नी जनरल ऑफ इंडिया से राय लेने के बाद आपने सुरेश कलमाडी को हटाया, तो जिस समय आपके नोटिस में यह बात आ रही थी कि इस तरह से लूट हो रही है, दिल्ली की सरकार में किस तरह से बगैर टेंडर के नॉमिनेशन पर काम मिल रहा है, एक का सौ रुपया दाम लगाया जा रहा है, इस तरह से जब खुलेआम देश की सम्पत्ति की लूट हो रही थी, तो उस समय इस सरकार की नींद क्यों नहीं खुली? उस समय सरकार ने क्यों नहीं हस्तक्षेप किया? और तो और, जो ग्रुप ऑफ मिनिस्टर्स था, उस समय के जो फाइनेंस मिनिस्टर थे, वे उसके हैड थे और उनको जवाबदेही दी गई थी कि फाइनेंशियल मैटर में जो भी डील होगी, उस पर आपको निगरानी रखनी है, तो मैं उस ग्रुप ऑफ मिनिस्टर्स के तीनों सदस्यों, including then Finance Minister Shri P. Chidambaram, पर भी मैं आरोप लगाता हूं कि कॉमनवैल्थ गेम्स में जो भी लूट हुई, उसकी जवाबदेही उन पर भी है और उनको भी इस बात की सफाई देनी चाहिए कि उनको जो जवाबदेही मिली थी, उसका उन्होंने निर्वहन क्यों नहीं किया? वे बहुत तेज और बहुत काबिल आदमी माने जाते हैं, तो क्यों नहीं उन्होंने अपनी जवाबदेही का निर्वहन किया?

उपसभाध्यक्ष महोदय, दुनिया भर में हमारे देश के लोग जब जाते हैं, तो पता नहीं किस तरह से वे सिर ऊंचा करके बात करते हैं? जिस देश में इस तरह से भ्रष्टाचार हो, इस ढंग से सरकारी सम्पत्ति और सरकारी धन की बेशर्मी के साथ लूट हो, उस देश का प्रतिनिधि अगर बाहर जाता है, तो किस तरह से दूसरे मुल्कों के लोगों के साथ आंख से आंख मिलाकर बात करता है, यह बात मेरी समझ में नहीं आती है। इसलिए मैं अपेक्षा करूंगा कि लीडर ऑफ अपोज़िशन ने जो सवाल उठाए हैं, उन सवालों का जवाब मिलना चाहिए और हम जो कहेंगे कि यहां मणि शंकर अय्यर जी मौजूद हैं। ये भी उस समय स्पोर्ट्स मिनिस्टर थे और इन्होंने लिखा था। मैं इन पर यकीन करता हूं कि बहुत साफगोई के साथ बात करने वाले आदमी हैं, इसलिए हम कहेंगे कि ये भी इस बहस में दखल दें और बताएं कि असली स्थिति क्या है? महोदय, यह सरकार राज करने लायक नहीं है। इस सरकार ने राज करने का अधिकार खो दिया है। जो सरकार अपने राजकोष की रक्षा न कर सके, जब उसकी खुले आम लूट हो रही हो, उस पर अंकुश न लगाए, कोई कार्यवाही न करे, तो उस सरकार को इस मुल्क में राज करने का अधिकार नहीं है, यही कहकर मैं अपनी बात समाप्त करता हूं।

SHRI SITARAM YECHURY: Sir, I raise a point for clarification. Who will answer to this debate? There is no Minister available here. If the Government has decided that Mr. Mani Shankar Aiyar will reply, I will be very happy.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Cabinet Minister is present here. Other Ministers are also there. ...(Interruptions)... येचुरी जी, बैठिए।...(व्यवधान)...

SHRI SITARAM YECHURY: I will be happy if you have decided that Mr. Mani Shankar Aiyar will answer to the debate.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, the Cabinet Minister is here. ...(Interruptions)...

श्री मोहन सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, हमारे देश के शास्त्रकारों ने कहा है कि राजा जब सोता है, तब दंड जागता है, मतलब यह है कि राजा का इकबाल काम करता है। मुझे यह कहते हुए बहुत अफसोस हो रहा है कि भारत की सरकार का इकबाल खत्म हो गया है। किसी भी विषय के ऊपर पिछले ढाई वर्षों में ऐसा नहीं लगा कि भारत सरकार का किसी भी चीज़ के ऊपर नियंत्रण है। यह बात सचमुच बहस की नहीं है कि जो कॉमनवैल्थ गेम्स हुए, उसकी आयोजन समिति का अध्यक्ष कौन बना। ए, बी, सी, डी - कोई भी अध्यक्ष बन सकता था। महत्वपूर्ण विषय यह है कि सरकार की देखरेख में इस देश के गरीब खज़ाने का हज़ारों करोड़ लुट गया, यह अपने आप में महत्वपूर्ण है। शुरू में कहा गया कि 6-7 सौ करोड़ में ये खेल हो जाएंगे, बाद मं बहुत सारे लोगों ने कहा 18 हजार करोड़ या इससे भी अधिक, तो मैं ऐसा समझता हूं, जैसा कि उस समय के स्पोर्ट्स मिनिस्टर ने एक बार कहा कि भारत जैसे गरीब देश इस तरह के आयोजनों के लिए उपयुक्त नहीं हैं। हमारी पूंजी, हमारे संसाधन इस तरह के नहीं हैं, लेकिन इसी देश में "एशियाड" हुआ था, जब श्रीमती इंदिरा गांधी भारत की प्रधान मंत्री थीं। उन खेलों के खत्म होने के बाद इस देश में इस तरह के आरोप नहीं लगे कि सरकारी धन का दुरुपयोग हुआ या सामूहिक पैसे की लूट हुई।

यह बात इसी समय क्यों खड़ी हुई? यह बात केवल इसलिए खड़ी हुई कि भारत की सरकार चौकन्ना और सन्नद्ध नहीं थी। गेम्स खत्म होने के बाद जब इस देश के मीडिया, अखबार और सार्वजनिक जीवन के लोगों ने हल्ला करना शुरू किया तो प्रधान मंत्री जी ने इसकी जांच के लिए एक शुंगल कमेटी बना दी। शुंगल कमेटी ने वही सारी बातें कहीं, जो अब रिपोर्ट में आ गयी हैं। उस समय प्रधान मंत्री जी ने कहा कि हम इस मंशा से इस ईमानदार और वरिष्ठ प्रशासनिक अधिकारी को जांच कमेटी का अध्यक्ष बना रहे हैं कि हमें किसी भी अपराधी को दोषमूक्त नहीं करना है। जो भी इस अपराध में लिप्त पाया जाएगा, उसको भारत सरकार कठोर दंड देगी। मैं जानना चाहता हूं कि अब क्या बात हो गयी? शुंगलू कमेटी की रिपोर्ट आने के बाद और सीएजी की रिपोर्ट आने के बाद एकाएक सरकार सबकी सुरक्षा में खड़ी हो जाए, यह एक विस्मयकारी घटना है। ऐसा केवल इसलिए किया जा रहा है कि सीएजी की रिपोर्ट में सीधे-सीधे उंगली पीएमओ के ऊपर आ रही है। सवाल केवल एक सुबे के मुख्य मंत्री का नहीं है। उस समय अंताक्षरी चली। कलमाडी ने कहा कि 600 करोड़ हमने खर्च किया, 12,000 करोड़ रुपया तो दिल्ली की मुख्य मंत्री ने खर्च किया, यदि हम छोटे * हैं तो 12,000 करोड खर्च करने वाला हमसे बहुत बडा * है, उसके खिलाफ कार्यवाही क्यों नहीं होती है? सवाल शीला दीक्षित और कलमाडी का नहीं है। सवाल यह है कि इस देश के शीर्ष पर बैठे हुए व्यक्ति, जिनके बारे में देश भर में हम लोग डंका पीटकर कहते हैं कि बहुत ही ईमानदार प्रधान मंत्री हैं, मुझे यह टिप्पणी करते हुए बहुत ही दुख हो रहा है कि आज़ाद भारत के भ्रष्टाचार से घिरी हुई सरकार के सबसे बड़े प्रधान मंत्री वे हैं — ऐसा मैं बहुत दुख के साथ कहना चाहता हूं। ऐसा केवल इसलिए है कि जो भ्रष्टाचारी हैं, उनके अंदर किसी तरह का भय नहीं है। निर्भीक भाव से इस देश के खजाने को लूटने का साहस इसी सरकार के चलते हुआ है। इसलिए केवल कलामाडी का नाम सूनकर मेरा माथा ठनक रहा है कि घंटों से एक ळी व्यक्ति का नाम! इतना बड़ा अमला! आज एक अखबार में खबर छपी है कि यहां बाहर से आने वाले जो अतिथि थे, उनके लिए जो भी निर्माण हुआ, रुड़की के इंजीनियरिंग के प्रोफेसरों ने इस बात को कहा कि वह स्थान अभी भी रहने लायक नहीं

^{*}Expunged as ordered by the Chair.

है, आठ-दस साल सब कुछ गिर जाएगा, ऐसा उनका कहना है। महोदय, मैं आपके टोकने से पहले ही समाप्त करने वाला हूं। मैं अपनी मजबूरी समझता हूं क्योंकि हमारी संख्या ही तनी कम है कि आप कम समय देंगे। महोदय, सभी ने अपनी तरफ से बातें कहीं हैं। उनकी बातों से अपनी सहमति जताते हुए मैं सिर्फ इतना कहना चाहता हूं कि प्रधान मंत्री के पास अभी भी समय है, कड़े कदम उठाकर अपनी स्वच्छ छवि को अब से ही स्वच्छ बनाने का प्रयास करें, इन्हीं शब्दों के साथ मैं आपको धन्यवाद देता हूं।

SHRI D. RAJA (Tamil Nadu): Thank you, Sir. We heard a very interesting debate and we are having an interesting debate. It is not an issue between UPA versus NDA or between Congress versus BJP. If there are skeletons in the cupboard of anybody, all the skeletons should come out and the country should know what the truth is. The country should know who the culprits are, who betrayed the confidence of the people and who have tarnished the image of the country in the Comity of Nations. Having said that, Sir, as far as Mr. Kalmadi's appointment is concerned, the documents are clear, they are available. Prime Minister's office had a key role. It played a very crucial role in appointing him as Chairman of the Organising Committee and in this House many documents have been referred. Now, it is for the Prime Minister personally, because he is the head of the Government. Whatever happens in the Government, whatever commissions and omissions that takes place in the Government, finally, it is the Prime Minister, the head of the Government, who should take the responsibility.

As far as the appointment of Mr. Kalmadi is concerned, the Prime Minister owes an answer to the Parliament and to the nation. The Prime Minister personally owes an answer. Then, Sir, I take this opportunity to congratulate our athletes and our sportsperson. They exhibited commendable performance and brought a good name for the country. But, we should try to understand how this whole event was organized. It was not for the first time that the country has hosted such a big event. In 1951, the Asian Games were organized. What was the expenditure at that point of time? It was only rupees five crores. Then, in 1982, the Asian Games were organized. What was the expenditure at that point of time? It was only rupees fifty-five crores. But what was the expenditure when we hosted the Commonwealth Games. I am having the figures with me. In 2003 Budget, Rs. 1200 crores was the expenditure. But this got escalated, and when we moved to December, 2010, it became Rs. 18,532 crores. It got escalated by fifteen times. If you add all other expenditures, perhaps, it will go upto Rs. 70,000 crores. Who will answer all these questions? Here, I think, the then Finance Minister, Shri P. Chidambaram, must come to this House and must give an explanation. He was then the Finance Minister. Now, we cannot go and ask the dead people to come and answer. We should ask the living people who are holding positions in the Government. So, for the financial loot in the Commonwealth Games, the then Finance Minister, the present Home Minister, Mr. Chidambaram owes an answer. He must explain how these irregularities had taken place. The very same august House discussed one serious issue, that is, the diversion of funds meant for the welfare of the SCs and

the STs towards the Commonwealth Games. You will remember, Sir, that the then Finance Minister and the present Home Minister, Shri P. Chidambaram, had to admit that it was wrong on the part of the Government of Delhi. He had even said that that money would be given back. don't know whether the money was given back or not. But the fact is that there were irregularities, there were inflated expenditures, there were wasteful expenditures, and there was financial loot. All these things are true. Who should be held responsible for all these things? Can we say what has happened has happened and, now, the country should move on? How? Can nobody be held responsible? I cannot be held responsible. I think, Sir, you cannot be held responsible. But somebody must be held responsible. I think, those who are in Government, they must be held responsible. So, the Prime Minister and the Chief Minister of Delhi and the other Ministers who were a part of organizing the Commonwealth Games must be held responsible for this loot of money. It was public money. It was peoples' money. When I say "peoples' money", I do not mean the money that comes from the corporate houses. We can separately discuss the tax evasion and the exemptions given to the corporate houses. In fact, they are also looting the country. But when I mean "peoples' money" I really mean it is our own peoples' hard-earned money. How can this money be looted like this? So, somebody should be held responsible for all these irregularities and this financial loot. And, there, I think, those who are in power must be held responsible. There is one example. Sir, you come from Kerala. There was accusation against two Communist Ministers, when the Communist Government was first formed in Kerala, Mr. Thomas and Mr. M.N. Govinda Nayar. They are no more. When charges were leveled against them, they willingly offered to step down and faced the inquiry. Such should be ethics in public life. If charges of this seriousness are levelled against anybody, they must willingly come forward and step down and must face the inquiry. When their names are cleared, they can get back to their job. We have no objection to that. But somebody should be held responsible for that. This country should know what the truth is. This country should move forward. Otherwise, this august House may debate, but the debate will end in vain.

There can be arguments; heated arguments on this side and that side. Finally, what is it that we are going to achieve? This august House must be accountable to the people. We are accountable to the people. We should be able to tell the people that this Parliament is seized of this issue. This Parliament has pinned down some of the people who are supposed to be guilty for all these irregularities. That is what we expect. I think, seriously, the Prime Minister and the then Finance Minister, Shri P. Chidambaram, should come to this House and explain what went wrong and why all such things happened. *... (Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): All right.

SHRI D. RAJA: If we are not satisfied, we can ask them. Thank you, Sir. ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you. Now, Mr. Kumar Deepak Das. ... (Interruptions)...

Re: FIRING ON FARMERS ON PUNE EXPRESS HIGHWAY

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I want to share this information with the House. The farmers who were agitating about diversion of water on the Pune Express Highway were fired at and more than four people died and 15 are seriously injured. ...(Interruptions)... I would request the Government to come and make a statement, at least, tomorrow. ...(Interruptions)... I request the Chair to direct the Government to make a statement tomorrow because the agitation is spreading to different parts of the country. ...(Interruptions)... Three farmers were killed in police firing on Pune Express Highway and 15 people are seriously injured.(Interruptions)... Let them take note of it.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Minister may please take note of it so that a statement could be made.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): The hon. Member, Mr. Venkaiah Naidu has just brought this thing to our notice. If it is so, it is a very serious matter. I will, definitely, convey it to the Home Minister right away and we will come back to the House.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much. Now Shri Kumar Deepak Das.

SHORT DURATION DISCUSSION

Statement regarding Commonwealth Games, 2010 and the developments that have taken place thereafter — *Contd.*

SHRI KUMAR DEEPAK DAS (Assam): Mr. Vice-Chairman, Sir, this issue has been discussed at length. Various hon. Members have explained the various points regarding the CWG scam under the UPA Government. They have given some instances which make it clear that the Government, the PMO, and the Delhi Government are directly involved in this scam. Sir, from the very beginning, we have been constantly saying in this House that CWG is being held in New Delhi and the Delhi Government is directly involved in organising the games. But the